

Thursday, 25th March, 1926

**THE
COUNCIL OF STATE DEBATES**

(Official Report)

VOLUME VII

FIRST SESSION

OF THE

SECOND COUNCIL OF STATE, 1926



**DELHI
GOVERNMENT OF INDIA PRESS
1926**

CONTENTS.

	PAGES.
MONDAY, 8TH FEBRUARY, 1926—	
Members Sworn	1—2
Bills passed by the Legislative Assembly—Laid on the Table ...	2
TUESDAY, 9TH FEBRUARY, 1926—	
Inauguration of the Second Council of State	3—8
WEDNESDAY, 10TH FEBRUARY, 1926—	
Member Sworn	9
Questions and Answers	10—29
Welcome to Members by the Honourable the President	29—30
Messages from His Excellency the Governor General <i>re—</i>	
(1) Panel of Chairmen	30
(2) Presentation and Discussion of the Railway Budget	30
Committee on Petitions	31
Appointment of the Honourable Mr. K. C. Roy to the Library Committee.	31
Governor General's Assent to Bills	31
Bills passed by the Legislative Assembly—Laid on the Table ...	32
Election of a Panel for the Standing Committee on Emigration ...	32
Resolution <i>re</i> Ratification of the Draft Convention of the International Labour Conference concerning Workmen's Compensation for Occupational Diseases—Adopted.	32—37
Resolution <i>re</i> Continuation of the Imposition of a Customs Duty on Lac—Adopted.	37—41
Statement of Business	41—42
MONDAY, 15TH FEBRUARY, 1926—	
Members Sworn	42
Questions and Answers	43—62
Election to the panel of the Standing Committee on Emigration ...	62
Bills passed by the Legislative Assembly—Laid on the Table ...	62
Resolution <i>re</i> the Royal Commission on Agriculture—Adopted ...	62—81
Resolution <i>re</i> Reduction of the travelling and daily allowances of the Members of the Council of State—Discussion postponed <i>sine die</i> .	81—90
Statement of Business	90
TUESDAY, 16TH FEBRUARY, 1926—	
Member Sworn	103
Messages from His Excellency the Governor General	103
Bill passed by the Legislative Assembly—Laid on the Table ...	104
Small Cause Courts (Attachment of Immoveable Property) Bill—Passed.	104—105
Code of Criminal Procedure (Amendment) Bill—Passed	105
Government Trading Taxation Bill—Passed	106
Guardians and Wards (Amendment) Bill—Passed	106—107
Indian Lunacy (Amendment) Bill—Passed	107—108
WEDNESDAY, 17TH FEBRUARY, 1926—	
Questions and Answers	109—111

WEDNESDAY, 17TH FEBRUARY, 1926—*contd.*

Private Notice Questions and Answers	111—113
Statement regarding Negotiations with the Union Government of South Africa.	113—115
Resolution <i>re</i> Leader of the Indian Delegation to the League of Nations—Adopted.	115—132
Resolution <i>re</i> Formation of a separate Kannada Province—Negatived	132—144

THURSDAY, 18TH FEBRUARY, 1926—

Member Sworn	145
Bills passed by the Legislative Assembly—Laid on the Table ..	145
The Railway Budget for 1926-27	145—161
Elections to the Panel for the Standing Committees on Emigration ...	162
Resolution <i>re</i> Appointment of a Royal Commission to inquire into the working of the Indian Constitution—Negatived.	162—215
Election of Panels for Standing Committees	215

SATURDAY, 20TH FEBRUARY, 1926—

Questions and Answers	217—249
Nominations to the Panels for Standing Committees	220
Bills passed by the Legislative Assembly—Laid on the Table ...	220
General discussion of the Railway Budget	220—254
Statement of Business	254

MONDAY, 22ND FEBRUARY, 1926—

Members Sworn	255
Statement laid on the Table	255—257
Indian Medical Education Bill—Introduced	258
Election of a Panel for the Central Advisory Council for Railways ...	259

TUESDAY, 23RD FEBRUARY, 1926—

Questions and Answers	261—262
Code of Civil Procedure (Amendment) Bill—Passed	262
Indian Naturalization Bill—Passed	263—265
Steel Industry (Amendment) Bill—Passed	265—268
Insolvency (Amendment) Bill—Passed	268—269
Code of Criminal Procedure (Second Amendment) Bill—Passed ...	269—284
Madras Civil Courts (Amendment) Bill—Passed as amended ...	285—286
Resolution <i>re</i> Grant of Supplementary Assistance to the Tin-plate Industry—Adopted.	286—290
Nominations to the Panel for the Central Advisory Council for Railways.	290—291

THURSDAY, 25TH FEBRUARY, 1926—

Questions and Answers	293—296
Legal Practitioners (Amendment) Bill—Passed as amended ...	296—297
Promissory Notes Stamp Bill—Passed	297—298
Indian Trade Unions Bill—Passed as amended	298—304
Election of a Panel for the Central Advisory Council for Railways ...	305
Nominations to the Panels for Standing Advisory Committees ...	305—306

MONDAY, 1ST MARCH, 1926—

Questions and Answers	307—316
Result of the Election to the Central Advisory Council for Railways ...	317

MONDAY, 1ST MARCH, 1926—*contd.*

Election to the Advisory Publicity Committee of Messrs. Ramadas Pantulu and Khaparde.	317
Elections to the Panels of Departmental Standing Committees	317
General Budget for 1926-27	317-327

TUESDAY, 2ND MARCH, 1926—

Result of the Elections for the Panels of the Standing Departmental Committees.	329
Contempt of Courts Bill—Passed	330-341
Indian Medical Education Bill—Motion to circulate—Adopted	341-343
Photographic group of the Members of the Council of State	343

WEDNESDAY, 3RD MARCH, 1926—

Resolution <i>re</i> Import Duty on Artificial Ghee—Withdrawn	345-359
Indian Registration (Amendment) Bill—Passed	359

SATURDAY, 6TH MARCH, 1926—

Questions and Answers	361-373
General Discussion of the Budget (Part II)	373-422
Statement of Business	422

MONDAY, 8TH MARCH, 1926—

Questions and Answers	423-424
Resolution <i>re</i> Guarantee of Appointments on State Railways to qualified students of the Madagan Engineering College, Lahore, etc.—Negatived.	424-438
Resolution <i>re</i> Privileges and Status of Members of the Council of State—Adopted.	438-442

WEDNESDAY, 10TH MARCH, 1926—

Questions and Answers	443-450
Resolution <i>re</i> Qualifications of Assistant Commissioners of Income-tax—Withdrawn by leave of the Council.	451-458
Resolution <i>re</i> Banking Legislation—Discussion adjourned	458-466

MONDAY, 15TH MARCH, 1926—

Questions and Answers	467-471
Resolution <i>re</i> Salaries of the two Members of the Judicial Committee of the Privy Council with Indian Experience—Adopted as amended.	471-488
Resolution <i>re</i> Creation of a self-governing Tamil-speaking Province—Discussion adjourned.	489-505

TUESDAY, 16TH MARCH, 1926—

Statement laid on the Table	507-543
Bills passed by the Legislative Assembly—Laid on the Table	544
Resolution <i>re</i> Reduction of the Exports of Opium—Adopted	544-547
Resolution <i>re</i> Creation of a self-governing Tamil-speaking Province—Negatived.	548-562
Statement of Business	562

WEDNESDAY, 17TH MARCH, 1926—

Questions and Answers	563
Bill passed by the Legislative Assembly—Laid on the table	564
Indian Succession (Amendment) Bill—Introduced ✓	564-565
Message of Gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading—Motion adopted	565-579

FRIDAY, 19TH MARCH, 1926—

Members Sworn	581
Message from His Excellency the Governor General	581
Bills passed by the Legislative Assembly—Laid on the Table	581—582
Message from the Legislative Assembly	582
Indian Tariff (Amendment) Bill—Passed	582—583
Madras Civil Courts (Second Amendment) Bill—Passed	583—584

MONDAY, 22ND MARCH, 1926—

Members Sworn	585
Question and Answer	585
Message from H. E. the Governor General	585—586
Indian Finance Bill—Passed	586—611
Cotton Industry (Statistics) Bill—Passed	611—612
Legal Practitioners (Fees) Bill—Passed	612—613
Code of Civil Procedure (Second Amendment) Bill—Passed	613
Delhi Joint Water Board Bill—Passed	613—614
Indian Income-tax (Amendment) Bill—Passed	614—630
Indian Divorce (Amendment) Bill—Passed ✓...	630—632
Indian Factories (Amendment) Bill—Passed	632
Transfer of Property (Amendment) Bill—Passed	632

TUESDAY, 23RD MARCH, 1926—

Questions and Answers	635—641
Resolution <i>re</i> Emigration of Indian Unskilled Labourers to British Guiana—Adopted.	641—643
Indian Succession (Amendment) Bill—Passed as amended ✓...	643—644

THURSDAY, 25TH MARCH, 1926—

Farewell speech delivered to the Council of State and the Legislative Assembly by His Excellency the Viceroy.	645—649
---	-----	-----	-----	-----	-----	---------

COUNCIL OF STATE.

Thursday, 25th March, 1926.

FAREWELL SPEECH DELIVERED TO THE COUNCIL OF STATE AND THE LEGISLATIVE ASSEMBLY BY HIS EXCELLENCY THE VICEROY.

His Excellency the Viceroy having arrived in procession with the Presidents of the Council of State and the Legislative Assembly took his seat on the Dais at Eleven of the Clock.

HIS EXCELLENCY THE VICEROY: I have come to address you for the last time, to bid you a very regretful farewell. The Session is almost at its end; in a few days I shall say good-bye to this historic city, to wonderful India, and to the responsible position I have held during the last five years. The period of the Viceroyalty is but a very brief span in the life of India, yet these last five years have, I believe, a significance, which may not be fully appreciated until events have fallen with the lapse of time into their true perspective, and the relative importance attributable to incidents that have loomed large on our horizon has been duly weighed and recorded. It may, and I hope will, be chronicled by the historian that the foundation of responsible self-government in India was well and truly laid during this period, although it may be that some who were actively engaged in the operation chafed at what they regarded as the slow rate of progress and grumbled because they were not permitted to place the crowning dome on the edifice before the base had been made capable of supporting it. During these years since the inauguration of the Reforms we have travelled together—for you are aware that the Governor General is a component part of this Legislature—along new and hitherto untrodden paths, often hindered by obstacles and beset with difficulties, and in the earlier days not infrequently within the sound of raging tempests without. We have not always been in agreement, indeed this was scarcely to be expected. Sometimes there have been sharp conflicts. Occasionally I have felt bound to exercise the special powers vested in the Governor General. However strongly some may have criticised these actions, I feel sure you will not have doubted that they were dictated solely by my conception of the solemn duties entrusted to me. I have myself never failed to recognise that the differences between myself or my Government and Members of the Assembly have arisen from honest divergences of opinion mainly as to the methods to be pursued and as to the time of advance in the constitutional domain. There has been no difference in purpose; we have striven to attain the same end, the prosperity and happiness of India.

The sands of my office are running out, and I do not wish to dwell unduly to-day on our points of difference: rather would I concentrate upon

[H. E. the Viceroy.]

our points of agreement, which have been far more numerous and have led to results of greater importance than are perhaps always acknowledged in the turmoil of political controversy and agitation.

I came to India with a special mandate to guide the working of the Reforms, in which I took keen personal interest. During the whole period of my office my labours have been largely devoted to carrying out this policy, and my energies have been to a great extent concentrated on this question. Many problems of Commerce and Industry, of Finance and Economics, of Railway Development, Tariffs and other subjects of vast importance to India have also engaged my attention. I have had opportunities of surveying these fields of activities; my purpose to-day is to refer very briefly to a different sphere of activity of wide importance to India and of special interest to the Legislatures. As I am addressing you for the last time, when the reins of my office are about to be transferred to my successor, I shall make but few observations on the political situation. I have striven throughout to place my views clearly before you in order to remove possible misconceptions regarding the objects I had in mind, and to acquaint you with the course along which I desired to steer the Ship of State; to-day I shall refer only to a few aspects of the political problems.

Although much attention is constantly devoted in India to political and constitutional change, I am often inclined to think that the great importance attributed to the Reforms in England at the time of their inauguration and subsequently is not sufficiently realised in India. The Reforms initiated in the first place a new departure in the relations between England and India; they put India on the road to the realisation of more complete unity and higher national self-expression. In the language of His Majesty the King-Emperor the new Constitution took its place "among the great historic measures passed by the Parliament for the better government of India and the greater contentment of her people". His Royal Highness the Duke of Connaught arrived in India with a special message of sympathy and encouragement from His Majesty to inaugurate the new Legislatures, and in His Majesty's charge to me as Viceroy and Governor General a month later the following special instructions regarding the working of the Reformed Constitution were embodied: "*For above all things it is Our Will and Pleasure that the plans laid by Our Parliament for the progressive realisation of responsible government in British India as an integral part of Our Empire may come to fruition to the end that British India may attain its due place among Our Dominions*". The execution of these instructions has been a solemn obligation upon me during these five years; with full cognisance of the importance and implication of this policy, I have omitted no step which was likely, in my view, to conduce to its successful realisation. In my efforts I have had the support and encouragement of His Majesty's Government, and though I have been associated with five Prime Ministers and four Secretaries of State for India during my term of office, there has at no time during that period been any change in the main stream of this policy. There has been no desire to divert it from its channel or to alter its course; the goal of British policy remains to-day, subject to the fulfilment of the essential conditions by India, what it was when I assumed my office, that is, "the progressive realisation of responsible government in India as an integral

part of the British Empire''. I have recalled these considerations to you in order to emphasise that the policy of His Majesty's Government is definite and stable. It has not changed with successive Governments; in this respect it will not change with successive Viceroys, for my distinguished successor, Lord Irwin, prior to his departure stated that it would be his endeavour to forward whole-heartedly the advancement of India towards full self-government on constitutional lines. Nevertheless, looked at merely from the Indian point of view, the great significance of the Reforms is still at times misunderstood or underrated. Yet they give what India never had before—a guarantee by Parliament for her political progress. They open the door to the attainment of a new national status and dignity; they give an opportunity not offered before to enter into more intimate relations with England and the Empire and enable India gradually to build up her own responsible institutions within the Commonwealth of nations forming the Empire. I lay emphasis on all these considerations to-day, because as the result of my five years intimate connection with India, I have learnt to place a greater value on the new Constitution than when I first set out from Home. I am aware that it is said that the inspiration of the policy finds its origin in democratic institutions which are especially British in character and cannot be applied to India. But Indians will be the first to assert that these ideals during a long association with British rule have become ingrained in the minds of Indians as among the essentials of national progress. No useful purpose would be served by disguising from ourselves that there are inherent difficulties in adapting British democratic institutions to Indian conditions, but these must be confronted by India and her political leaders. The essential principle underlying English institutions is based on a fundamental unity of sentiment and on a general desire, in issues of cardinal importance, to waive the claims of individual or sectional advantage for the benefit of the common weal. India's internal conditions are not naturally conducive to solidarity. People by different races with separate historical antecedents and conflicting ideals of culture India possesses various elements which do not tend towards unity. Sharp inequalities of development in education and civilization divide men: creeds and castes tend to separative influences. The administrative problems are not less complex; but I shall not pursue the enumeration of difficulties. My purpose in referring to them is to emphasise again that they cannot be relegated into the background; they cannot be disregarded, they force themselves in India at every turn to the forefront. Communal differences have become more acute as all India knows. I need not elaborate them. I mention them because they loom large in India and they are not merely superficial. They have their roots deeply entrenched and will not easily be extirpated. All thoughtful men in India realise the situation; it would be idle to attempt to refer even cursorily to the political conditions of India without mention of it.—but there to-day I must leave this momentous problem in the hope that Indian patriotism and Indian intellect will help to find a solution.

Now, when my return to England is imminent, and I have given long and deep reflection to the position of India under the new Constitution. I have felt it incumbent upon me to state my views to you, to offer them in the friendliest spirit and with the purpose of securing your whole-hearted good-will and co-operation in the administration. I am not for one moment suggesting that the Constitution in its present form is perfect

[H. E. the Viceroy.]

and that it will not require revision and amendment and adaptation to conditions in new developments. This will form the subject of a great and momentous inquiry at a later date. The necessary conditions to ensure its appointment earlier than the statutory date have been too frequently stated by me and my Government to need repetition. Even so my observations are constantly misunderstood notwithstanding that I have been at pains to correct misinterpretations. In particular, I desire to emphasise that I have never required complete or abject surrender of any political party or section. I earnestly trust that my successor may be more fortunate than I in this respect and that he may find in the new regime that clear and unambiguous expression of good-will and desire for harmonious relations which I have sought to obtain.

Unfortunately the years immediately following the introduction of the Reforms could hardly have been more unfavourable to their growth. A ferment of unsettlement of feeling was at work in India as elsewhere in the world. Besides these developments India's finances were crippled; her trade and commerce were enveloped in a heavy cloud of economic stagnation; a great section of the Indian people were also troubled regarding the fortunes of an Empire closely associated with their most precious religious sentiments and beliefs. These conditions caused the acutest anxiety to me and my Government, and throughout these early years, in addition to the heavy burden of developing the new Constitution, we were faced with the constant necessity of dealing with a succession of critical developments, which not only impeded the working of the Reforms, but menaced at one time their very existence. It is freely and fully acknowledged that there is a great change in the present atmosphere; peace reigns on our borders; internal disturbances have been set at rest; law and order have been vindicated and established; the financial situation has been stabilised with beneficent reactions on the nation-building activities of the Reformed Constitution; conditions have been created which give fair prospect for trade and commerce in the development of India's resources; the anxieties of the Indian Moslem population have been allayed. Looking back over these early years I again gladly acknowledge the support given by the Indian Legislature to the Government in many important steps taken in critical situations.

I have had one other purpose in mind in making this brief summary. Quite recently Lord Irwin in a generous reference to myself claimed that credit should be given to the Viceroy when the results of his administration were deemed satisfactory. I will add that, if credit is to be attributed to me in any degree for any of these results, it should in fairness be very fully shared by those associated with me in the heavy burdens of the Government of India. No Viceroy can possibly have received more loyal and devoted service than I during these five years in which it has been my good fortune to have the great advantage of most skilled and capable assistance, not only from the Members of my Council, but also from those who have otherwise been called upon to contribute to the administration.

And now let me abandon political discussion, and for a brief moment turn to personal considerations. Throughout my address to you to-day the sad reflection dominates my mind that it is the last of these occasions. I should not be human if I could remain unmoved in the face of my impending departure from India. The memories of these years will always be

treasured by me: I cannot refer to them without associating Her Excellency in these expressions of profound regret at departure. For the moment all controversies are forgotten. I think only of the many acts of thoughtful kindness and sympathetic friendship throughout our stay in India. Inevitably my thoughts turn to the generous assistance Her Excellency and I have invariably received from India from Members of the Legislature and from all classes of the public in our labours in the cause of suffering humanity. Her Excellency with the true instinct of woman and mother has made this her special avocation, and I know that she leaves grateful hearts behind her.

While I have been in India I have always striven to labour for her best interests. I have regarded myself as a link with her imperial connection charged with a mission to advance her greater destinies. I have kept an impartial mind, free from the trammels of parties or interests and fully pledged to the implications of her particular institutions. I may not have always succeeded, for human effort has its limitations; but believe me that to the best of my ability I have never fallen short in sympathy for India or desire to serve her. I take away most kindly recollections of her and she will always be in my thoughts. It is in this light that I would wish to dwell in your hearts also—as one who did his best to serve India.

INDEX.

	PAGES.
A	
ABBOTT, THE HONOURABLE MR. E. R.—	1
Oath of Office	
ABDUL KARIM, THE HONOURABLE MAULVI—	280—282
Code of Criminal Procedure (Second Amendment) Bill—	2
Motion to pass	
Oath of Office	
ACT(s)—	52
Question <i>re—</i>	
Adoption of all-India legislation on the lines of the Bombay	
Securities Contracts Control —	109—110
Application of section 71 (1) of the Government of India —	
to the Sonthal Parganas.	467
Names of the Provinces to which the Cutchi Memons —, 1920,	
has been applied.	
ADVISORY PUBLICITY COMMITTEE—	317
Election of Messrs. Ramadas Pantulu and G. S. Khaparde to the —	
AGRICULTURAL COLLEGE(s)—	26
Question <i>re</i> training of students in State — in methods for the	
prevention of alkaline deposits on land under cultivation by canal	
water.	
AGRICULTURAL DEPARTMENTS—	638
Question <i>re</i> expenditure on the — in the Provinces ...	
AGRICULTURE—	
<i>See</i> under "Royal Commission on Agriculture".	
AJMER—	471
Question <i>re</i> paucity of Muhammadans in the Education Depart-	
ment.	
AJMER-MERWARA—	
Question <i>re—</i>	
Duties of the Superintendent of Education, Delhi and — ...	469
Inspectors of local High Schools by the Assistant Superintendent	470
of Education, Delhi, and —.	
✓ Muhammadan grievances in respect of the educational administration	469—470
of Delhi, and —.	
Number of Muhammadan and Hindu teachers, clerks and peons	470
in the schools in the Delhi Province and —.	
Paucity of Muslims in the office of the Superintendent of Educa-	470
tion, Delhi and —.	
AKBAR KHAN, THE HONOURABLE MAJOR NAWAB MOHAMED—	245—246
General discussion of the Railway Budget	571—572
Message of gratitude from the Council of State to Their Excellencies	
the Earl and Countess of Reading.	

	PAGES.
ANBAR KHAN, THE HONOURABLE MAJOR NAWAB MOHAMED—contd.	42
Oath of Office	482-488
Resolution re salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	
ALAY NARI, THE HONOURABLE SAIYID—	2
Oath of Office	201-205
Resolution re appointment of a Royal Commission to inquire into the working of the Indian Constitution.	
ALKALINE DEPOSITS—	
Question re—	25-26
Abandonment of land under cultivation by canal water owing to the accumulation of heavy —	26
Training of students in State agricultural colleges in methods for the prevention of — on land under cultivation by canal water.	
ALLAHABAD—	
Question re strength of the High Court	639
ALLOWANCE(S)—	
Question re—	60
— granted to Frontier tribes for the protection of the Khyber Railway.	307, 309
— of European and Anglo-Indian and Indian apprentices in the East Indian Railway workshop at Jamalpur.	28
— of State prisoners transferred from Bengal to other Provinces	640-641
Passage — of Government officers	
ALLOWANCE(S), OVERTIME—	
Question re — of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	308-309
ALLOWANCES, TRAVELLING AND DAILY—	
Resolution re reduction of the — of Members of the Council of State.	81-90
ANDAMANS—	
Question re Moplah colonization of the —	29
ANDAMANS DEPUTATION—	
Question re report of the —	585
ANNAMALAI CHETTIYAR, THE HONOURABLE SIR S. R. M.—	30
Nomination of —, to be on the Panel of Chairmen of the Council of State.	
ANTI-ASIATIC LEGISLATION—	
Question re — in South Africa	16-17
APOLOGY—	
— offered by the Honourable Lala Sukhbir Sinha for his absence from the meeting of the 15th March 1926.	635

	PAGES.
APPOINTMENT(s)—	
Question <i>re</i> percentage of — held in the Imperial Services by Indians and non-Indians.	14—15
APPRAISER(s)—	
Question <i>re</i> revision of the pay of the — of the Madras Customs House, etc.	372—373
APPRENTICE(s)—	
Question <i>re</i> —	307, 309
Allowances of European and Anglo-Indian and Indian — in the East Indian Railway workshop at Jamalpur.	307, 309
Differential treatment accorded to European and Anglo-Indian and Indian — in the railway workshop of the East Indian Railway at Jamalpur.	308—309
Employment at high rates of pay of European and Anglo-Indian — on the East Indian Railway.	309
European and Anglo-Indian and Indian — on the East Indian Railway.	309
Grant of holidays for important festivals to Muhammadan clerks, — and coolies employed in the East Indian Railway workshop at Jamalpur.	308—309
Holidays of European and Anglo-Indian and Indian — on the East Indian Railway.	307, 309
Initial starting pay, after the conclusion of their course, of European and Anglo-Indian and Indian — on the East Indian Railway.	
Liability to search of Indian — employed on the East Indian Railway.	309
Memorial to the Chief Mechanical Engineer, North Western Railway, from the Indian literate —.	19
Method of entrance to and exit from their work of European and Anglo-Indian and Indian — employed on the East Indian Railway.	308, 309
Method of payment of the salaries of European and Anglo-Indian and Indian — on the East Indian Railway.	308, 309
Method of recording attendance of European and Anglo-Indian and Indian — on the East Indian Railway.	308, 309
Non-employment of Indian — trained at Jamalpur after the conclusion of their training.	308, 309
Overtime allowances of European and Anglo-Indian and Indian — on the East Indian Railway.	309
Passes granted to European and Anglo-Indian and Indian — on the East Indian Railway.	24
Prospects of literate — on the North Western Railway, etc.	307, 309
Scale of pay of Indian — on the East Indian Railway ...	
ARMY—	
Question <i>re</i> —	
Enlistment in the Indian — of Hindu Jats from the Jullundur and Lahore Divisions.	19
Number of Hindu, Sikh and Muslim Jats in the Indian — ...	19—20
Number of Mazhbi Sikhs in the Indian — ...	21—22
Number of Punjabi Hindus in the Indian — ...	20
Recruitment of Muhyal Brahmans of the Rawalpindi Division for the Indian —.	20—21
Recruitment of Punjabi Hindu regiments for the Indian — ..	21
ASSENT TO BILLS—	
See under "Governor General".	
ASSISTANT COMMISSIONER(s) OF INCOME-TAX—	
Resolution <i>re</i> qualifications of — ...	451—458

	PAGES.
ASSISTANT SUPERINTENDENT OF EDUCATION, DELHI AND AJMER-MERWARA—	470
Question <i>re</i> inspection of local High Schools by the —
AUTOMATIC COUPLER SYSTEM—	
Question <i>re</i> —	61—62
Expected savings consequent on the introduction of the — on broad gauge railways.	61—62
Introduction of the — on broad gauge railways
B	
BALLY BRIDGE—	362—363
Question <i>re</i> — of the East Indian Railway
BANK(S)—	
Question <i>re</i> —	26
Land mortgage — ...	413—450
Legislation for extending protection to Indian —	...
BANK OF ENGLAND—	57
Question <i>re</i> Transfer of work done by the — on behalf of the Secretary of State for India to the branch of the Imperial Bank of India in London.	...
BANKING—	458—466
Resolution <i>re</i> — legislation	...
BAWLA MURDER CASE—	29, 58, 7
Question <i>re</i> —	...
BELL, THE HONOURABLE MR. J. W. A.—	
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Commerce Department.	329
Election of — to the panel for the Standing Advisory Committee for the Department of Industries and Labour.	329
General discussion of the Railway Budget ...	220—222
Indian Income-tax (Amendment) Bill—	
Motion of the Honourable Sir Arthur Froom in adjourn consideration.	620—625, 626, 627, 628
Nomination of the — to be on the Panel of Chairmen of the Council of State.	30
Oath of Office ...	1
BENGAL—	
Question <i>re</i> —	
Allowances of State prisoners transferred from — to other Provinces.	28
Re-transfer to — of certain Bengali State prisoners detained in jails in the Madras Presidency.	10—11
BETTING—	
Question <i>re</i> taxation of the proceeds of — on races ...	378
BIHAR AND ORISSA—	
Question <i>re</i> proposed levy of rates on coal exported from —	12

	PAGES.
BIJAY CHAND MAHTAB, THE HONOURABLE SIR, MAHARAJADHIRAJA BAHADUR OF BURDWAN—	
General discussion of the Budget (Part II)	381—383
General discussion of the Railway Budget	236
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	569
Oath of Office	103
Resolution re—	
Appointment of a Royal Commission to inquire into the working of the Indian Constitution.	195—197, 200, 213
Import duty on artificial <i>ghee</i>	352—353
Leader of the Indian delegation to the League of Nations	126—127
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	486—487
BILL(s)—	
Assent of the Governor General to certain — ...	31
— passed by the Legislative Assembly—Laid on the Table ...	2,32,62,104, 145,220,544, 564 and 581—582.
Code of Civil Procedure (Amendment)—	
Motion to consider	262
Adopted	262
Motion to pass	262
Adopted	262
Code of Civil Procedure (Second Amendment)—	
Motion to consider	613
Adopted	613
Motion to pass	613
Adopted	613
Code of Criminal Procedure (Amendment)—	
Motion to consider	105
Adopted	105
Motion to pass	105
Adopted	105
Code of Criminal Procedure (Second Amendment)—	
Motion to consider	269—272
Adopted	272
Motion to pass	272
Adopted	284
Contempt of Courts—	
Motion to consider	330—335
Adopted	335
Motion to pass	335
Adopted	341
Cotton Industry (Statistics)—	
Motion to consider	611—612
Adopted	612
Motion to pass	612
Adopted	612

	PAGES.
BILL(s)—<i>contd.</i>	
Delhi Joint Water Board—	613—614
Motion to consider	614
Adopted	614
Motion to pass	614
Adopted	614
Government Trading Taxation—	106
Motion to consider	106
Adopted	106
Motion to pass	106
Adopted	106
Guardians and Wards (Amendment)—	106—107
Motion to consider	107
Adopted	107
Motion to pass	107
Adopted	107
Indian Divorce (Amendment)—	630—632
Motion to consider	632
Adopted	632
Motion to pass	632
Adopted	632
Indian Factories (Amendment)—	632
Motion to consider	632
Adopted	632
Motion to pass	632
Adopted	632
Indian Finance—	586—587
Motion to consider	587
Adopted	587—610
Consideration of clauses	610
Motion to pass	611
Adopted	611
Indian Income-tax (Amendment)—	614—616
Motion to consider	617—628
Motion to adjourn discussion of the above motion	629
Negatived	629
Motion to consider—Adopted	630
Motion to pass	630
Adopted	630
Indian Lunacy (Amendment)—	107—108
Motion to consider	108
Adopted	108
Motion to pass	108
Adopted	108
Indian Medical Education—	
Motion for leave to introduce	258
Adopted	258
Introduced	258
Motion to circulate	341—343
Adopted	343
Indian Naturalization—	
Motion to consider	263—264
Adopted	264
Motion to pass	264
Adopted	265

	PAGES.
BILL(S)—<i>contd.</i>	
Indian Registration (Amendment)—	
Motion to consider	359
Adopted	359
Motion to pass	359
Adopted	359
Indian Succession (Amendment)—	
Motion for leave to introduce	564—565
Adopted	565
Introduced	565
Motion to consider	643
Adopted	643
Motion to pass	644
Adopted	644
Indian Tariff (Amendment)—	
Motion to consider	582—583
Adopted	583
Motion to pass	583
Adopted	583
Indian Trade Unions—	
Motion to consider	299—302
Adopted	302
Motion to amend clause 15 (j) ..	302—303
Adopted	303
Motion to pass	304
Adopted	304
Message from the Legislative Assembly intimating the agreement of that Chamber in the amendments made by the Council of State in the —.	582
Insolvency (Amendment)—	
Motion to consider	268—269
Adopted	269
Motion to pass	269
Adopted	269
Legal Practitioners (Amendment)—	
Motion to consider	296—297
Adopted	297
Amendment to clause 2	297
Adopted	297
Motion to pass	297
Adopted	297
Message from the Legislative Assembly intimating the agreement of that Chamber in the amendments made by the Council of State in the —.	582
Legal Practitioners (Fees)—	
Motion to consider	612
Adopted	612
Motion to pass	613
Adopted	613
Madras Civil Courts (Amendment)—	
Motion to consider	285
Adopted	285
Motion to pass	286
Adopted	286

	PAGES.
BILL(s)—<i>conold.</i>	
Madras Civil Courts (Amendment)—<i>contd.</i>	
Message from the Legislative Assembly intimating the agreement of that Chamber in the amendments made by the Council of State in the —.	582
Madras Civil Courts (Second Amendment)—	
Motion to consider	583—584
Adopted	584
Motion to pass	584
Adopted	584
Promissory Notes (Stamp)—	
Motion to consider	297—298
Adopted	298
Motion to pass	298
Adopted	298
Question <i>re</i>—	
Commonwealth of India —	17
Madras Land Revenue —	10
Non-official — and Resolutions passed by the Legislative Assembly and rejected by the Council of State and <i>vice versa</i>	423—424
Small Cause Courts (Attachment of Immoveable Property)—	
Motion to consider	104
Adopted	104
Motion to pass	105
Adopted	105
Steel Industry (Amendment)—	
Motion to consider	265—267
Adopted	267
Motion to pass	267
Adopted	268
Transfer of Property (Amendment)—	
Motion to consider	633
Adopted	633
Motion to pass	633
Adopted	633
BIRDWOOD, HIS EXCELLENCY FIELD MARSHAL SIR WILLIAM RIDDELL—	
Oath of Office	1
BLACKETT, THE HONOURABLE SIR BASIL—	
General discussion of the Budget (Part II)	407, 414—422
BOGIE CARRIAGE—	
Question <i>re</i>—	
Restoration of the through first and second class composite — between Howrah and Lahore.	59
Running of a through first and second class — between Howrah and Lahore.	563
BOMBAY—	
Question <i>re</i> purchase of land for military purposes in —	52—53
BOMBAY CITY—	
Question <i>re</i> receipts under Income-tax for —	53—55
BOMBAY MILLOWNERS' ASSOCIATION—	
Question <i>re</i> further representation from the — regarding protection for the cotton industry.	51

	PAGES.
BOMBAY PRESIDENCY—	
Question <i>re</i> falling off in customs revenue in the — on chemicals and mill stores used by the textile industry.	56
BOMBAY SECURITIES CONTRACTS CONTROL ACT—	
<i>See</i> under "Act(s)".	
BOSE RESEARCH INSTITUTE—	
Question <i>re</i> —	
Deputation of Mr. Littlehailes to inspect the —, Calcutta ...	218—219
Increase of the grant to the —, Calcutta ...	218
BRAHMAN(s)—	
Question <i>re</i> recruitment of Muhyal — of the Rawalpiadi Division for the Indian Army.	20—21
BRAYNE, THE HONOURABLE MR. A. F. L.—	
Oath of Office ...	585
BRITISH GUIANA—	
Resolution <i>re</i> Emigration of Indian unskilled labourers to — ...	641—643
BROKERAGE—	
Question <i>re</i> — paid in London by the Secretary of State for India on his financial operations.	57
BUDGET—	
General discussion of the — (Part II) ...	373—422
General discussion of the Railway — ...	230—254
Introduction of the — (Part II) for 1926-27 ...	317—327
Introduction of the Railway — for 1926-27 ...	145—161
Message from His Excellency the Governor General regarding the heads of expenditure to be open to discussion when the — (Part II) is under consideration.	103
Message from His Excellency the Governor General regarding the dates for the presentation and general discussion of the — (Part II), in the Council of State.	103
Message from the Governor General regarding dates for the presentation and discussion of the Railway — in the Council of State.	30
BULL, SIR WILLIAM—	
Question <i>re</i> political significance attaching to the visit to India of —	48
BUSINESS—	
<i>See</i> under "Statement of Business".	
C	
CALCUTTA—	
Question <i>re</i> —	
Deputation of Mr. Littlehailes to inspect the Bose Research Institute, —	218—219
Increase of the grant to the Bose Research Institute, — ...	218
Rebates in railway freights on coal booked to — for export ...	21
CALCUTTA MINT—	
Question <i>re</i> removal of the — from its present site ...	363—370
CANADA—	
Question <i>re</i> grant of preference to the Dominion of — ...	16

	PAGES.
CANAL WATER—	
Question re—	
Abandonment of land under cultivation by — owing to the accumulation of heavy alkaline deposits.	25—26
Training of students in State agricultural colleges in methods for the prevention of alkaline deposits on land under cultivation by —.	26
CENTRAL ADVISORY COUNCIL FOR RAILWAYS—	
Motion for election of a panel for the —	259
Nominations to the panel for the —	280—291
Result of the election to the panel for the —	317
CENTRAL AGRICULTURAL COMMITTEE—	
See under "Committee(s)".	
CHADWICK, THE HONOURABLE MR. D. T.—	
Cotton Industry (Statistics) Bill—	
Motion to consider	611—612
Motion to pass	612
Indian Tariff (Amendment) Bill—	
Motion to consider	582—583
Motion to pass	583
Indian Trade Unions Bill—	
Motion to pass	304
Motion for election of a panel for the Central Advisory Council for Railways.	259
Oath of Office	1
Resolution re—	
Continuation of the imposition of a customs duty on lac ...	37—39
Grant of supplementary assistance to the tin-plate industry ...	286—288,
	289—290
Guarantee of appointments on State Railways to qualified students of the MacLagan Engineering College, Lahore, and other similar colleges.	431—434,
	436—437
Import duty on artificial <i>ghee</i>	347—351
Statement (laid on the table) by — regarding commercial treaties, both bilateral and multilateral, which affect India.	507—543
Steel Industry (Amendment) Bill—	
Motion to consider	265—267
Motion to pass	267—268
CHARANJIT SINGH, THE HONOURABLE SARDAR—	
General discussion of the Budget (Part II)	375
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	565—568
Oath of Office	2
Resolution re salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	475—476
CHARGE MAN(MEN)—	
Question re number of — employed on the North-Western Railway	24
CHARI, THE HONOURABLE MR. P. C. DESIKA—	
Code of Criminal Procedure (Second Amendment) Bill—	
Motion to pass	275—277,
	288

	PAGES.
CHARI, THE HONOURABLE MR. P. C. DESIKA—contd.	
Contempt of Courts Bill—	
Motion to pass	338—340
Election of — to the Panel for the Standing Advisory Committee for the Commerce Department.	329
Election of — to the Panel for the Standing Advisory Committee for the Department of Education, Health and Lands.	329
Election of — to the Panel for the Standing Committee on Emigration.	162
General discussion of the Railway Budget	236—240
Indian Finance Bill—	
Consideration of clause 7	599
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	595—599
Amendment of the Honourable Sardar Shivdev Singh Oberoi to clauses (1) and (2) of Part I-A. of Schedule II.	609
Indian Income-tax (Amendment) Bill—	
Motion of the Honourable Sir Arthur Froom to adjourn consideration.	620
Oath of Office	2
Objection by the — to the moving of Mr. Ramadas Pantulu's amendment to the Resolution of Dr. U. Rama Rao regarding the reduction of the travelling and daily allowances of Members of the Council of State on the ground of insufficient notice.	84
Resolution <i>re</i> —	
Appointment of a Royal Commission to inquire into the working of the Indian constitution.	173—176
Creation of a Self-governing Tamil-speaking Province	548—551, 552, 561
Leader of the Indian delegation to the League of Nations ...	123—126
Qualifications of Assistant Commissioners of Income-tax ...	451—453, 456, 457—458
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	484—485
CHEMICALS—	
Question <i>re</i> falling off in customs revenue in the Bombay Presidency on — and mill stores used by the textile industry.	56
CHEQUES—	
Question <i>re</i> abolition of the stamp duty on — ...	56
CHILCOTT, SIR WARREN—	
Question <i>re</i> political significance attaching to the visit to India of —.	48
CLERK(S)—	
Question <i>re</i> —	
Grant of holidays for important festivals to Muhammadan —, apprentices and coolies employed in the East Indian Railway workshop at Jamalpur.	309
Number of Muhammadan and Hindu teachers, — and peons in the schools in the Delhi Province and Ajmer-Merwara.	470
COAL—	
Question <i>re</i> —	
Proposed levy of rates on — exported from Bihar and Orissa ...	12
Rebates in railway freight on — booked to Calcutta for export ...	21
Reduction of railway freights on —	17

	PAGE
CODE OF CIVIL PROCEDURE (AMENDMENT) BILL— See under "Bill(s)".	
CODE OF CIVIL PROCEDURE (SECOND AMENDMENT) BILL— See under "Bill(s)".	
CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL— See under "Bill(s)".	
CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL— See under "Bill(s)".	
COMMANDER-IN-CHIEF, HIS EXCELLENCY THE — Oath of Office	1
COMMERCE DEPARTMENT—	
Date for receiving nominations to the panel for the Standing Advisory Committee for the —	220
Motion for the election of a panel for the Standing Advisory Committee for the —	215
Nominations to the panel for the Standing Advisory Committee for the —	305
Result of the election to the panel for the Standing Advisory Com- mittee for the —	329
COMMERCIAL TREATIES— See under "Treaty(ies)".	
COMMISSION(S)— See under "Royal Commission(s)".	
COMMITTEE(S)—	
Question re—	
Action taken on the recommendation of the Inchcape — ...	443
Action taken on the Report of the External Capital — ...	51
Action taken on the Resolution adopted by the Indian Legisla- ture on the recommendations of the Majority Report of the Reforms Inquiry —	218
Action taken on the Resolution passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry —	217
Amended Resolution adopted by the Legislative Assembly regarding the recommendations of the Reforms Inquiry —	43
— appointed during the years 1922, 1923 and 1924 ...	18—14
Appointment of a Central Agricultural — in the Government of India.	636
Correspondence between the Secretary of State and the Govern- ment of India on the Resolution passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry —	217
Establishment of a Rates Advisory —	40
Recommendations of the Economic Inquiry —	639
Report of the Indian Territorial and Auxiliary Forces — ...	111
Report of the Taxation Inquiry —	52
Statement (laid on the table) regarding — appointed in 1922—24	255—57
COMMITTEE ON PETITIONS— Constitution of the —	31
COMMONWEALTH OF INDIA BILL— See under "Bill(s)".	

	PAGES.
COMPANY-MANAGED RAILWAYS— See under "Railway(s)".	
CONCESSION TICKETS— Question re — on railways	685—686
CONFERENCE(S)— Question re— Subjects discussed at the — of Finance Members held in November 1925.	56
CONSTITUTION— Question re appointment of a Royal Commission to investigate into the working of the Indian —. Resolution re appointment of a Royal Commission to inquire into the working of the Indian —.	62 162—215
CONTEMPT OF COURTS BILL— See under "Bill(s)".	
CONVENTION(S)— Question re ratification by the Japanese Government of the — of the International Labour Conference. Resolution re ratification of the Draft — of the International Labour Conference concerning workmen's compensation for occupa- tional diseases.	17 32—37
COOLY(IES)— Question re grant of holidays for important festivals to Muhammadan clerks, apprentices and — employed in the East Indian Railway workshop at Jamalpur.	309
COTTON INDUSTRY— Question re further representation from the Bombay Millowners' Association regarding protection for the —.	51
COTTON INDUSTRY (STATISTICS) BILL— See under "Bill(s)".	
COUNCIL OF STATE— Arrangements for taking a photographic group of the Members of the —. Farewell Speech of His Excellency the Viceroy (Lord Reading) to the — and the Legislative Assembly. Inauguration of the Second — by His Excellency the Viceroy ... Message from His Excellency the Governor General (Lord Reading) in acknowledgment of the message of gratitude from the — to Their Excellencies the Earl and Countess of Reading. Message of gratitude from the — to Their Excellencies the Earl and Countess of Reading.	343 645—649 3—8 585—586 565—579
Question re— Action taken on the Resolution passed by the — on the recom- mendations of the Majority Report of the Reforms Inquiry Committee. Correspondence between the Secretary of State and the Govern- ment of India on the Resolution passed by the — on the recommendations of the Majority Report of the Reforms Inquiry Committee. Non-official Bills and Resolution passed by the Legislative Assembly and rejected by the — and <i>vice versa</i> . Number of voters in each constituency of the — who voted at the last general election.	217 217 423—424 43

	PAGES.
COUNCIL OF STATE—<i>contd.</i>	
Resolution <i>re</i> —	438—442
Privileges and status of Members of the —	81—90
Reduction of the travelling and daily allowances of Members of the —.	
CHIEF, THE HONOURABLE MR. J.—	
Code of Criminal Procedure (Amendment) Bill—	105
Motion to consider	105
Motion to pass	
Code of Criminal Procedure (Second Amendment) Bill—	269—272
Motion to consider	272—276,
Motion to pass	282—284
Contempt of Courts Bill—	330—335
Motion to consider	335, 340—341
Motion to pass	
Indian Divorce (Amendment) Bill—	630—632
Motion to consider	632
Motion to pass	
Indian Lunacy (Amendment) Bill—	107—108
Motion to consider	108
Motion to pass	
Indian Naturalisation Bill—	
Motion to consider	263—264
Motion to pass	264—265
Indian Succession (Amendment) Bill—	
Moves amendment to clause 3 of the —	644
Motion by — for the election of panels for the Standing Advisory Committees for the Home Department, the Commerce Department, the Department of Education, Health and Lands, and the Department of Industries and Labour, respectively.	215
Oath of Office	1
Resolution <i>re</i> —	
Appointment of a Royal Commission to investigate into the working of the Indian Constitution.	62
Creation of a self-governing Tamil-speaking province	497—504
Formation of a separate Kannada Province	141—143
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	476—478,
	487—488
CRIME(S)—	
Question <i>re</i> — against life and property	563
CRIMINALS—	
Question <i>re</i> speech of Lord Lytton at the Rotary Club on the reformatory treatment of —.	28—29
CURRENCY—	
<i>See</i> under "Royal Commission on Currency".	
CUSTOMS DUTY(IES)—	
Resolution <i>re</i> continuation of the imposition of a — on lac	37—41
CUSTOMS HOUSE—	
Question <i>re</i> revision of the pay of the appraisers of the —, Madras, etc.	372—373

CUSTOMS REVENUE—

Question *re* falling off in — in the Bombay Presidency on chemicals and mill stores used by the textile industry.

56

CUTCHI MEMONS ACT, 1920—

See under "Act(s)".

D

DAILY ALLOWANCE(s)—

See under "Allowances, Travelling and Daily".

DAS, THE HONOURABLE MR. S. R.—

Code of Criminal Procedure (Amendment) Bill—

Motion to consider	262
Motion to pass	262

Code of Criminal Procedure (Second Amendment) Bill—

Motion to consider	613
Motion to pass	613

Guardians and Wards (Amendment) Bill—

Motion to consider	106—107
Motion to pass	107

Insolvency (Amendment) Bill—

Motion to consider	268—269
Motion to pass	269

Legal Practitioners (Amendment) Bill—

Motion to consider	296—297
Motion to amend clause 2 of the Bill	297
Motion to pass	297

Legal Practitioners (Fees) Bill—

Motion to consider	612
Motion to pass	613

Madras Civil Courts (Amendment) Bill—

Motion to consider	285
Motion to pass	286

Madras Civil Courts (Second Amendment) Bill—

Motion to consider	583—584
Motion to pass	584

Oath of Office

...	1
-----	-----	-----	-----	-----	---

Resolution *re*—

Leader of the Indian delegation to the League of Nations	...	120—123,
Privileges and status of Members of the Council of State	...	127, 131
Reduction of the travelling and daily allowances of Members of the Council of State.	...	440
	...	88—89

Small Cause Courts (Attachment of Immoveable Property) Bill—

Motion to consider	104
Motion to pass	105

Transfer of Property (Amendment) Bill—

Motion to consider	633
Motion to pass	633

	PAGES.
DEBRA DUN—	
Question re—	
Appointment of an Indian to the post of President of the Imperial Forest Research Institute, —.	294
Closing of the Imperial Forest Research Institute, — ...	295
Expenditure on the Imperial Forest Research Institute; — ...	293—294
Grant of extensions of service to temporary specialist officers employed in the Imperial Forest Research Institute, —.	295—296
Grant of extensions of service to the Timber Testing Expert of the Imperial Forest Research Institute, —.	296
Indianisation of the posts of specialists at the Imperial Forest Research Institute, —.	294
Number of Instructors and Assistant Instructors in the Imperial Forest Research Institute and College, —.	295
Reduction of the number of officers in receipt of Rs. 1,000 a month in the Imperial Forest Research Institute, —.	295
DELHI—	
Question re—	
Duties of the Superintendent of Education, — and Ajmer-Merwara.	469
Inspections of Local High Schools by the Assistant Superintendent of Education, — and Ajmer-Merwara.	470
Muhammadan grievances in respect of the educational administration of — and Ajmer-Merwara.	469—470
Paucity of Muslims in the office of the Superintendent of Education, — and Ajmer-Merwara.	470
DELHI JOINT WATER BOARD BILL—	
See under "Bill(s)".	
DELHI PROVINCE—	
Question re number of Muhammadan and Hindu teachers, clerks and peons in the — and Ajmer-Merwara.	470
DEPUTATION—	
Question re—	
Interim report of the Indian — to South Africa ...	47
— of Mr. Littlehales to inspect the Bose Research Institute, Calcutta.	218—219
DERA ISMAIL KHAN—TANK DECAUVILLE RAILWAY—	
See under "Railway(s)".	
DISEASES, OCCUPATIONAL—	
Resolution re ratification of the draft convention of the International Labour Conference concerning workmen's compensation for —.	32—37
DIVISIONAL SYSTEM—	
Question re savings effected and increase in efficiency obtained by the introduction of the — on State Railways.	59—60
E	
EAST INDIAN RAILWAY—	
See under "Railway(s)".	
EASTERN BENGAL RAILWAY—	
See under "Railway(s)".	
ECONOMIC INQUIRY COMMITTEE—	
See under "Committee(s)".	

	PAGES.
EDUCATION DEPARTMENT, AJMER—	
Question <i>re</i> paucity of Muhammadans in the —	471
EDUCATION, HEALTH AND LANDS, DEPARTMENT OF—	
Date for receiving nominations to the panel for the Standing Advisory Committee for the —.	220
Motion for the election of a panel for the Standing Advisory Committee for the —.	215
Nominations to the panel for the Standing Advisory Committee for the —.	306
Result of the election to the panel for the Standing Advisory Committee for the —.	329
ELECTION(S)—	
Question <i>re</i> number of voters in each constituency of the Council of State who voted at the last general —.	43
EMERSON, THE HONOURABLE MR. T.—	
Oath of Office	2
EMIGRATION—	
Date for the receipt of nominations to the panel of the Standing Committee on —.	62
Election to the panel for the Standing Committee for — ...	162
Motion for the election of a Panel for the Standing Committee on —.	32
Resolution <i>re</i> — of Indian unskilled labourers to British Guiana .	641—643
EXPORT DUTY(IES)—	
Question <i>re</i> — on rubber	53
EXTENSION(S) OF SERVICE—	
Question <i>re</i> —	
Grant of — to temporary specialist officers employed in the Imperial Forest Research Institute, Dehra Dun.	295—296
Grant of — to the Timber Testing Expert of the Imperial Forest Research Institute, Dehra Dun.	296
EXTERNAL CAPITAL COMMITTEE—	
<i>See</i> under "Committee(s)".	
F	
FARES—	
Question <i>re</i> —	
Reduction of — for third class passengers on State Railways ...	262
Reduction of — on the North Western Railway	24—25
FAREWELL SPEECH—	
— of His Excellency the Viceroy (Lord Reading) to the Council of State and the Legislative Assembly.	645—649
FESTIVAL(S)—	
Question <i>re</i> grant of holidays for important — to Muhammadan clerks, apprentices and coolies employed in the East Indian Railway workshop at Jamalpur.	309
FINANCE MEMBERS—	
Question <i>re</i> —	
Official report of the proceedings of the Conference of — ...	29
Subjects discussed at the Conference of — held in November, 1925.	56

	PAGES.
FOOD GRAINS—	
Question re—	
Increase of the maximum rate of railway freight on — ...	261
Reduction of the railway freight on — ...	261
FOREMAN(MEN)—	
Question re number of — employed on the North-Western Railway	24
FOREST RESEARCH INSTITUTE—	
Question re—	
Appointment of an Indian to the post of President of the Imperial —, Dehra Dun.	294
Closing of the Imperial —, Dehra Dun.	295
Expenditure on the Imperial —, Dehra Dun.	293—294
Grant of extensions of service to temporary specialist officers employed in the Imperial —, Dehra Dun.	295—296
Grant of extensions of service to the Timber Testing Expert of the Imperial —, Dehra Dun.	296
Indianisation of the posts of specialists at the Imperial —, Dehra Dun.	294
Number of Instructors and Assistant Instructors in the Imperial — and College, Dehra Dun.	295
Reduction of the number of officers in receipt of Rs. 1,000 a month in the Imperial —, Dehra Dun.	295
FORT SANDEMAN—	
Question re survey of railway lines from Hindubagh to — and from — to Tank.	23
FRONTIER—	
Question re construction of new railway lines and roads in the —	23
FRONTIER TRIBES—	
Question re allowances granted to — for the protection of the Khyber Railway.	60
FROM, THE HONOURABLE SIR ARTHUR—	
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Commerce Department.	329
Election of — to the panel for the Standing Advisory Committee for the Department of Industries and Labour.	329
General discussion of the Budget (Part II)
General discussion of the Railway Budget ...	379—381
	233—235
Indian Finance Bill—	
Motion to pass
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	587
	600
Indian Income-tax (Amendment) Bill—	
Motion to adjourn consideration of —
Consideration of clause 2	616, 617—
	620, 626, 628
	630
Indian Succession (Amendment) Bill—	
Motion for leave to introduce
Motion to consider
Motion to pass
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	564—565
	643
	644
Oath of Office ...	570—571
	...
	...
	...
	...
	1

	PAGES.
FROOM, THE HONOURABLE SIR ARTHUR—contd.	
Question (Supplementary) re—	
Firm from which pencils supplied to the Honourable Members of the Council of State are purchased.	314
Order issued by the North-Western Railway (England) to purchase rails of British manufacture.	113
Report published by Japanese Railway Administrations regarding the satisfactory character of rails purchased by them from Great Britain.	113
Resolution re—	
Grant of supplementary assistance to the tin-plate industry ...	288—289, 290
Privileges and status of Members of the Council of State ...	441
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	478, 486
Steel Industry (Amendment) Bill—	
Motion to pass ...	267—268
	G
GENEVA LABOUR CONFERENCE—	
Question re failure of the Japanese Government to give legislative effect to certain resolutions of the —.	26—27
GREE—	
Question re imports of artificial — ...	18
Resolution re import duty on artificial — ...	345—359
GOLAM MOSTAFA CHAUDHURY, THE HONOURABLE MAULVI—	
Oath of Office ...	2
GOODS TRAINS—	
See under "Trains".	
GOODS WAGONS—	
See under "Wagon(s)".	
GOVERNMENT OF BOMBAY—	
Question re dispute between the — and the Punjab Government regarding the apportionment of water in the Indus.	310
GOVERNMENT OF INDIA—	
Question re—	
Correspondence between the Secretary of State and the — on the Resolution passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry Committee.	217
Loans raised by the — for the use of Provincial Governments	468
Loans raised by the — in India and abroad ...	468
GOVERNMENT OF INDIA ACT—	
See under "Act(s)".	
GOVERNMENT OF INDIA SECRETARIAT—	
Question re number of superior posts in the — held by Indians on the 1st January 1921 and the 1st January 1926 ...	15
GOVERNMENT OF THE PUNJAB—	
Question re dispute between the Government of Bombay and the — regarding the apportionment of water in the Indus.	310

	PAGES.
GOVERNMENT OFFICE(S)—	
Question re—	
Purchase of black lead pencils for the use of — ...	313
Purchase of pencils for the use of — from the Madras Pencil Factory.	314.
Purchase of stationery for — ...	47—48.
GOVERNMENT OFFICER(S)—	
Question re passage allowances of — ...	640—641
GOVERNMENT OFFICIALS—	
Question re rebate granted to Government by the P. and O. Steam Navigation Company on passages engaged for — ...	468—469
GOVERNMENT SECURITIES—	
Question re foundation of scholarships from interest on — held by Muhammadans.	467—468
GOVERNMENT TRADING TAXATION BILL—	
See under "Bill(s)".	
GOVERNOR GENERAL, HIS EXCELLENCY THE (LORD READING)—	
Assent of the — to certain Bills ...	31
Message from — in acknowledgment of the message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	585—586
Message from — nominating certain Members of the Council of State to be on the Panel of Chairman.	30
Message from — regarding dates for the presentation and discussion of the Railway Budget in the Council of State.	30
Message from — regarding dates for the presentation and general discussion of the Budget (Part II) in the Council of State.	103.
Message from — regarding the heads of expenditure to be open to discussion when the Budget (Part II) is under consideration.	103
Message from — requiring the attendance of the Members of the Council of State in the Legislative Assembly Chamber at 11 o'clock on Thursday, the 25th of March 1926.	581
GOVIND DAS, THE HONOURABLE SETH—	
Election of — to the panel for the Standing Committee on Emigration.	162.
Oath of Office ...	2
Question re—	
Appointment of an Indian to the post of President of the Imperial Forest Research Institute, Dehra Dun.	294
Closing of the Imperial Forest Research Institute, Dehra Dun ...	295
Expenditure on the Imperial Forest Research Institute, Dehra Dun, etc.	293—294
Grant of extensions of service to temporary specialist officers employed in the Imperial Forest Research Institute, Dehra Dun	295—296
Grant of extension of service to the Timber Testing Expert of the Imperial Forest Research Institute, Dehra Dun.	296
Indianisation of the posts of specialists at the Imperial Forest Research Institute, Dehra Dun.	294
Number of Instructors and Assistant Instructors in the Imperial Forest Research Institute and College, Dehra Dun.	295
Reduction of the number of officers in receipt of Rs. 1,000 a month in the Imperial Forest Research Institute, Dehra Dun.	295

	PAGES.
GOVIND DAS, THE HONOURABLE SETH—contd.	
Resolution re—	
Appointment of a Royal Commission to inquire into the working of the Indian constitution.	170—173
Royal Commission on Agriculture ...	74—77
GRANT(S)—	
Question re increase of the — to the Bose Research Institute, Calcutta.	218
GRIEVANCE(S)—	
Question re—	
Muhammadan — in respect of the educational administration of Delhi and Ajmer-Merwara.	469—470
— of Postmasters ...	219
GUARDIANS AND WARDS (AMENDMENT) BILL—	
See under "Bill(s)".	
H	
HABIBULLAH, THE HONOURABLE KHAN BAHADUR SIR MUHAMMAD, SAHIB BAHADUR—	
General discussion of the Budget (Part II) ...	402—405
Indian Medical Education Bill—	
Motion to circulate ...	
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	341—342
Motion for the election of a Panel for the Standing Committee on Emigration.	572—573
Oath of Office ...	32
Resolution re—	1
Creation of a Tamil-speaking province ...	
Emigration of Indian unskilled labourers to British Guiana ...	504—505
Royal Commission on Agriculture ...	641—643
Statement by — regarding negotiations with the Union Government of South Africa.	67—72
Statement of business by — ...	113—115
HARNAM SINGH, THE HONOURABLE RAJA SIR—	
Oath of Office ...	41—42, 90, 254, 422, 582
HASSAN—	
Question re construction of a railway line between Mangalore and —.	1
HIGH COMMISSIONER FOR INDIA—	
Question re Indianisation of the staff of the —	9
HIGH COURT(S)—	
Question re—	
Accumulation of arrears in — ...	
Arrears of work in the —, Patna ...	44
Strength of the —, Allahabad ...	640
HIGH COURT JUDGES—	
See under "Judge(s)".	13
	639

	PAGES.
HIGH SCHOOLS—	
Inspections of local — by the Assistant Superintendent of Education, Delhi and Ajmer-Merwara.	470
HINDLEY, THE HONOURABLE SIR CLEMENT—	
General discussion on the Railway Budget ...	248—252
Introduction by — of the Railway Budget for 1926-27 ...	145—161
Oath of Office ...	145
HINDU(S)—	
Question re—	
Number of Muhammadan and — teachers, clerks and peons in the schools in the Delhi Province and Ajmer-Merwara.	470
Number of Punjabi — in the Indian Army ...	20
Recruitment of Punjabi — regiments for the Indian Army ...	21
HINDUBAGH—	
Question re survey of railway lines from — to Fort Sandeman and from Fort Sandeman to Tank.	23
HOLIDAY(S)—	
Question re—	
Grant of — for important festivals to Muhammadan clerks, apprentices and coolies employed in the East Indian Railway workshop at Jamalpur.	306
— of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	306—309
HOME DEPARTMENT—	
Date for receiving nomination to the panel for the Standing Advisory Committee for the —.	220
Motion for the election of a panel for the Standing Advisory Committee for the —.	215
Nominations to the panel for the Standing Advisory Committee for the —.	306
Result of the election to the panel for the Standing Advisory Committee for the —.	320
HOTSON, THE HONOURABLE MR. J. E. B.—	
General discussion of the Budget (Part II) ...	397—402
Oath of Office ...	2
Resolution re formation of a separate Kannada Province ...	139—141,
	144
HOWRAH—	
Question re—	
Restoration of the through first and second class composite bogie carriage between — and Lahore.	59
Running of a through first and second class bogie carriage between — and Lahore.	563
HUBBACK, THE HONOURABLE MR. J. A.—	
Oath of Office ...	2
Resolution re continuation of the imposition of a customs duty on lac.	39—41
I	
IMPERIAL BANK OF INDIA—	
Question re transfer of work done by the Bank of England on behalf of the Secretary of State for India to the branch of the — in London.	57

	PAGES.
IMPERIAL FOREST RESEARCH INSTITUTE— See under "Forest Research Institute".	
IMPERIAL SERVICES— Question <i>re</i> percentage of appointments held in the — by Indians and non-Indians.	14—15
IMPORT DUTY (IES)— Question <i>re</i> — Abolition of the — on Saccharine 316 — on Saccharine 315 Resolution <i>re</i> — on artificial <i>ghee</i> 345—359	
INAUGURATION— — of the Second Council of State by His Excellency the Viceroy.	3—6
INCHCAPE COMMITTEE— See under "Committee(s)".	
INCHCAPE, LORD— Question <i>re</i> political significance attaching to the visit to India of —.	48
INCOME-TAX— Question <i>re</i> — Receipts under — for Bombay City 53—55 Reduction of the — and super-tax 423 Resolution <i>re</i> qualifications of Assistant Commissioners of — ... 451—458	
INDIAN ARMY— See under "Army".	
INDIAN DIVORCE (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN FACTORIES (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN FINANCE BILL— See under "Bill(s)".	
INDIAN INCOME-TAX (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN LEGISLATURE— Question <i>re</i> action taken on the Resolution adopted by the — on the recommendations of the Majority Report of the Reforms Inquiry Committee.	218
INDIAN LUNACY (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN MEDICAL EDUCATION BILL— See under "Bill(s)".	
INDIAN NATURALIZATION BILL— See under "Bill(s)".	
INDIAN POLICE— Question <i>re</i> recruitment to the — for the last ten years ...	46

	PAGES
INDIAN REGISTRATION (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN STORES DEPARTMENT—	
Question re—	
Abolition of the levy of the departmental charges charged by the —	811
Indianisation of the —	818
Levy of charges for services performed by the —	811
Number of Indian officers employed in the —	813
Purchase of Government stores through the —	310—311
Total value of purchases made by the — during the last two years, etc.	312—313
INDIAN SUCCESSION (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN TARIFF (AMENDMENT) BILL— See under "Bill(s)".	
INDIAN TERRITORIAL AND AUXILIARY FORCES COMMITTEE— See under "Committee(s)".	
INDIAN TRADE UNIONS BILL— See under "Bill(s)".	
INDIANISATION—	
Question re—	
— of the Indian Stores Department	313
— of the posts of specialists at the Imperial Forest Research Institute, Dehra Dun.	294
— of the staff of the High Commissioner for India	44
INDUS—	
Question re—	
Dispute between the Government of Bombay and the Punjab Government regarding apportionment of the water in the —	310
Sufficiency of water in the — for the Sukkur Barrage as well as the irrigation schemes in the Punjab.	310
INDUSTRIES AND LABOUR, DEPARTMENT OF—	
Date for receiving nominations for the panel for the Standing Advisory Committee for the —	220
Motion for the election of a panel for the Standing Advisory Committee for the —	215
Nominations to the panel for the Standing Advisory Committee for the —	306
Result of the election to the panel for the Standing Advisory Committee for the —	329
INNES, THE HONOURABLE SIR CHARLES—	
General discussion of the Railway Budget	...
Resolution re import duty on artificial ghee	252—254
	355—356,
	358
INSOLVENCY (AMENDMENT) BILL— See under "Bill(s)".	
INSTRUCTORS—	
Question re number of — and Assistant — in the Imperial Forest Research Institute and College, Dehra Dun.	206

	PAGES.
INTEREST—	
Question <i>re</i> foundation of Scholarships from — on Government securities held by Muhammadans.	467—468
INTERNATIONAL LABOUR CONFERENCE—	
Question <i>re</i> ratification by the Japanese Government of the Conventions of the —.	17
Resolution <i>re</i> ratification of the Draft Convention of the — concerning Workmen's Compensation for occupational diseases.	32—37
IRRIGATION SCHEMES—	
Question <i>re</i> sufficiency of water in the Indus for the Sukkur Barrage as well as the — in the Punjab.	310
J	
JAFFER, THE HONOURABLE MR. EBRAHIM HAROON—	
Election of — to the panel for the Standing Committee on Emigration.	182
General discussion of the Budget (Part II) ...	373—375
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	568—569
Nomination of — as a member of the Committee on Petitions ...	31
Oath of Office ...	2
Question <i>re</i> —	
Action taken on the recommendations of the Inchcape Committee	443
Additional expenditure on items in which retrenchment was effected.	443
Foundation of scholarships from interest on Government securities held by Muhammadans.	467—468
Legislation for extending protection to Indian banks ...	443—450
Names of the Provinces to which the Cutchi Memons Act, 1920, has been applied.	467
Official report of the proceedings of the Conference of Finance Members.	29
Resolution <i>re</i> banking legislation ...	458—460, 466
JAPANESE GOVERNMENT—	
Question <i>re</i> —	
Failure of the — to give legislative effect to certain resolutions of the Geneva Labour Conference.	26—27
Ratification by the — of the Conventions of the International Labour Conference.	17
Question (Supplementary) <i>re</i> intention of the Japanese Government to raise the duty on pig-iron.	51
JAMALPUR—	
Question <i>re</i> —	
Allowances of European and Anglo-Indian and Indian apprentices in the East Indian Railway Workshop at —.	307, 309
Differential treatment accorded to European and Anglo-Indian and Indian apprentices in the railway workshop of the East Indian Railway at —.	307, 309
Grant of holidays for important festivals to Muhammadan clerks, apprentices and coolies employed in the East Indian Railway workshop at —.	309
Non-employment of Indian apprentices trained at — after the conclusion of their training.	308, 309

	PAGES.
JATS—	
Question re—	
Enlistment in the Indian Army of Hindu — from the Jullundur and Lahore Divisions.	19
Number of Hindu, Sikh and Muslim — in the Indian Army ...	19—20
JOURNEYMAN(MEN)—	
Question re number of — employed in the North Western Railway	24
JUDGE(S)—	
Question re Age of retirement of High Court — ...	639
JUDICIAL COMMITTEE OF THE PRIVY COUNCIL—	
See under "Privy Council".	
JULLUNDUR—	
Question re enlistment in the Indian Army of Hindu Jats from the — and Lahore Divisions.	19
K	
KALIGHAT—	
Question re railway freight on rice from Khulna to — on the Eastern Bengal Railway.	261
KANNADA PROVINCE—	
Resolution re formation of a separate — ...	132—144
KHAPARDE, THE HONOURABLE MR. G. S.—	
Election of — to the Advisory Publicity Committee ...	317
Election of — to the panel for the Standing Advisory Committee for the Home Department.	329
General discussion of the Budget (Part II) ...	405—407
Oath of Office ...	1—2
Question re grievances of Postmasters ...	219
Resolution re—	
Appointment of a Royal Commission to inquire into the working of the Indian Constitution.	183, 197—201
Creation of a self-governing Tamil-speaking province ...	548, 553
Privileges and status of Members of the Council of State ...	441
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	471—475, 479, 487
KHULNA—	
Question re railway freight on rice from — to Kalighat on the Eastern Bengal Railway.	261
KHYBER RAILWAY—	
See under "Railway(s)".	
L	
LABOURER(S)—	
Question re emigration of Indian unskilled — to British Guiana	641—643
LAC—	
Resolution re continuation of the imposition of a customs duty on —.	37—41

	PAGES.
LABOUR—	
Question re—	
Enlistment in the Indian Army of Hindu Jats from the Jullundur and — Divisions.	19
Restoration of the through first and second class composite bogie carriage between Howrah and —.	59
Running of a through first and second class bogie carriage between Howrah and —.	563
LAND—	
Question re—	
Abandonment of — under cultivation by canal water owing to the accumulation of heavy alkaline deposits.	25—26
Purchase of — for military purposes in Bombay ...	52—53
Training of students in State agricultural colleges in methods for the prevention of alkaline deposits on — under cultivation by canal water.	26
LAND MORTGAGE BANKS—	
See under "Bank(s)".	
LAND REVENUE ASSESSMENTS—	
Question re reversion of — ...	44
LEAGUE OF NATIONS—	
Question re various questions connected with India's membership of the —.	361—362
Resolution re leader of the Indian delegation to the — ...	115—132
LEATHER INDUSTRY—	
Question re scholarships for training in the — ...	219
LEGAL PRACTITIONERS (AMENDMENT) BILL—	
See under "Bill(s)".	
LEGAL PRACTITIONERS (FEES) BILL—	
See under "Bill(s)".	
LEGISLATION—	
Question re—	
Adoption of all-India — on the lines of the Bombay Securities Contracts Control Act.	52
— for extending protection to Indian banks ...	443—450
Resolution re banking ...	458—466
LEGISLATIVE ASSEMBLY—	
Bills passed by the — laid on the table ...	2, 32, 62, 104, 145, 220, 544, 564, 581—582
Farewell speech of His Excellency the Viceroy (Lord Reading) to the Council of State and the —.	645—649
Message from the — intimating the agreement of that Chamber in the amendments made by the Council of State in the Indian Trade Unions Bill, the Legal Practitioners (Amendment) Bill and the Madras Civil Courts (Amendment) Bill.	582
Question re—	
Amended Resolution adopted by the — regarding the recommendations of the Reforms Inquiry Committee.	43
Non-official Bills and Resolutions passed by the — and rejected by the Council of State and <i>vice versa</i> .	123—124

	PAGES.
LEY, THE HONOURABLE MR. A. H.—	
Delhi Joint Water Board Bill—	
Motion to consider	613—614
Motion to pass	614
Indian Factories (Amendment) Bill—	
Motion to consider	632
Motion to pass	632
Indian Finance Bill—	
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	593—595, 597, 600
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding charges for reduction of parcels.	602—604
Indian Trade Unions Bill—	
Motion to consider	299—302
Moves an amendment to sub-clause (j) of clause 15	302—303
Replies to the remarks of Mr. Manmohandas Ramji regarding clause 22.	303
Motion to pass	304
Oath of Office	1
Resolution <i>re</i> ratification of the draft convention of the International Labour Conference concerning workmen's compensation for occupational diseases.	32—37
LIBRARY COMMITTEE—	
Appointment of the Honourable Mr. K. C. Roy to the — ...	31
LIFE AND PROPERTY—	
Question <i>re</i> crimes against —	563
LITTLEHAILES, MR.—	
Question <i>re</i> deputation of — to inspect the Bose Research Institute, Calcutta.	218—219
LOAN(S)—	
Question <i>re</i> —	
— raised by the Government of India in India and abroad ...	468
— raised by the Government of India for Provincial Governments	468
LOAN PROGRAMME(S)—	
Question <i>re</i> — of Provincial Governments ...	53
LOCOMOTIVES—	
Question <i>re</i> —	
— for State Railways	50
Standard type of — for India	50—51
LONDON—	
Question <i>re</i> —	
Brokerage paid in — by the Secretary of State for India on his financial operations.	57
Transfer of work done by the Bank of England on behalf of the Secretary of State for India to the branch of the Imperial Bank of India in London.	57
LYTTON, LORD—	
Question <i>re</i> speech of — at the Rotary Club on the reformatory treatment of criminals.	28—29

	PAGES.
M	
MACDONALD, MR. RAMSAY—	
Question <i>re</i> political significance attaching to the visit to India of —.	48
MACLAGAN ENGINEERING COLLEGE, LAHORE—	
Question <i>re</i> Guarantee of appointments in the Railway Service to students of the —.	60—61
Resolution <i>re</i> Guarantee of appointments on State Railways to qualified students of the — and other similar colleges.	425—438
MACWATT, THE HONOURABLE MAJOR-GENERAL SIR CHARLES—	
Oath of Office	1
Resolution <i>re</i> import duty on artificial <i>ghee</i>	353—355,
	358
MADRAS—	
Question <i>re</i> revision of the pay of the appraisers of the Customs House, —, etc.	372—373
MADRAS CIVIL COURTS (AMENDMENT) BILL—	
<i>See</i> under "Bill(s)".	
MADRAS CIVIL COURTS (SECOND AMENDMENT) BILL—	
<i>See</i> under "Bill(s)".	
MADRAS LAND REVENUE BILL—	
<i>See</i> under "Bill(s)".	
MADRAS PENCIL FACTORY—	
Question <i>re</i> purchase of pencils for the use of Government offices from the —.	314
MADRAS PRESIDENCY—	
Question <i>re</i> —	
Retransfer to Bengal of certain Bengali State prisoners detained in jails in the —.	10—11
Treatment of Bengali State prisoners in jails in the — ...	27—28
MAHENDRA PRASAD, THE HONOURABLE MR.—	
Election of — to the panel for the Standing Advisory Committee for the Department of Industries and Labour.	329
Oath of Office	2
Question <i>re</i> —	
Application of section 71 (1) of the Government of India Act to the Sonthal Parganas.	109—110
Declaration of the Sonthal Parganas as a backward tract ...	109
Regulation VII of 1925	110—111
MANGALORE—	
Question <i>re</i> construction of a railway line between — and Hassan	9
MANMOHANDAS RAMJI, THE HONOURABLE MR.—	
General discussion of the Railway Budget ...	222—223,
	240
General discussion of the Budget (Part II) ...	386—387
Indian Finance Bill—	
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	599
Motion to pass	610

	PAGES.
MANMOHANDAS RAMJI, THE HONOURABLE MR.—contd.	
Indian Income-tax (Amendment) Bill—	
Motion of the Honourable Sir Arthur Froom to adjourn consideration.	625
Indian Trade Unions Bill—	
Remarks on clause 22 ...	303
Oath of Office ...	43
Question re—	
Loans raised by the Government of India for the use of Provincial Governments.	468
Loans raised by the Government of India in India and abroad ...	468
Number of goods wagons for which orders have been placed with Indian firms.	371—372
Number of goods wagons ordered from England ...	371—372
Passage allowances of Government officers ...	640—641
Rebate granted to Government by the P. and O. Steam Navigation Company on passages engaged for Government officials ...	468—469
Resolution re—	
Banking legislation ...	460—461
Royal Commission on Agriculture ...	80
MAZHBI SIKHS—	
See under "Sikh(s)".	
MCWATERS, THE HONOURABLE MR. A. C.—	
Government Trading Taxation Bill—	
Motion to consider ...	106
Motion to pass ...	106
Indian Finance Bill—	
Motion to consider ...	586, 587
Consideration of clause 7 ...	589—590
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	601
Amendment of the Honourable Sardar Shivdev Singh Oberoi to clauses (1) and (2) of Part I-A of Schedule II.	607—608, 609
Motion to pass ...	610
Indian Income-tax (Amendment) Bill—	
Motion to consider ...	614—616
Motion of the Honourable Sir Arthur Froom to adjourn consideration.	625—628
Consideration of clause 2 ...	630
Motion to pass ...	630
Oath of Office ...	1
Presentation of the Budget (Part II) for 1926-27 ...	317—327
Promissory Notes (Stamp) Bill—	
Motion to consider ...	297—298
Motion to pass ...	298
Resolution re—	
Banking legislation ...	461—466
Qualifications of Assistant Commissioners of Income-tax ...	455—457
Reduction of the exports of opium ...	544—547
MEHR SHAH, THE HONOURABLE NAWAB SAHIBZADA SAYAD MOHAMMAD—	
Oath of Office ...	2

	PAGES.
MEMORIAL(s) —	
Question <i>re</i> — to the Chief Mechanical Engineer, North Western Railway, from the Indian literate apprentices.	19
MESSAGE(s) —	
— from His Excellency the Governor General (Lord Reading) in acknowledgment of the — of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	585—586
— from His Excellency the Governor General nominating certain Members of the Council of State to be on the Panel of Chairmen.	30
— from His Excellency the Governor General regarding dates for the presentation and discussion of the Railway Budget in the Council of State.	30
— from His Excellency the Governor General regarding the dates for the presentation and general discussion of the Budget (Part II) in the Council of State.	103
— from His Excellency the Governor General regarding the heads of expenditure to be open to discussion when the Budget (Part II) is under consideration.	103
— from His Excellency the Governor General requiring the attendance of the Members of the Council of State in the Legislative Assembly Chamber at 11 o'clock on Thursday, the 25th of March, 1926.	581
— from the Legislative Assembly intimating the agreement of that Chamber in the amendments made by the Council of State in the Indian Trade Unions Bill, the Legal Practitioners (Amendment) Bill, and the Madras Civil Courts (Amendment) Bill.	582
— of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	565—579
METEOROLOGICAL DEPARTMENT —	
Question <i>re</i> expenditure on the collection and supply of aerial information by the — to the Royal Air Force.	58—59
MILITARY PURPOSES —	
Question <i>re</i> purchase of land for — in Bombay	52—53
MILL STORES —	
Question <i>re</i> falling off in customs revenue in the Bombay Presidency on chemicals and — used by the textile industry.	56
MINISTER(s) —	
Question <i>re</i> appointment of a third — in the United Provinces	639
MISRA, THE HONOURABLE PANDIT SHYAM BIHARI —	
Code of Criminal Procedure (Second Amendment) Bill—	
Motion to pass	278—280
Oath of Office	2
Resolution <i>re</i> —	
Qualifications of Assistant Commissioners of Income-tax	453—455
Royal Commission on Agriculture	79—80
MONTAGU-CHELMSFORD REFORMS —	
<i>See under "Reforms".</i>	
MOPLAH(s) —	
Question <i>re</i> — colonization of the Andamans	29

	PAGES.
MORARJI, THE HONOURABLE MR. R. D.—	
Election of — to the panel for the Standing Advisory Committee for the Department of Education, Health and Lands.	329
General discussion of the Budget (Part II) ...	393—396
Oath of Office ...	43
Resolution <i>re</i> creation of a self-governing Tamil-speaking Province	551
MOTI CHAND, THE HONOURABLE RAJA—	
Oath of Office ...	255
MUDDIMAN, THE HONOURABLE SIR ALEXANDER—	
Resolution <i>re</i> appointment of Royal Commission to inquire into the working of the Indian Constitution.	176, 180— 183, 188— 192, 214— 215
MUHAMMAD HUSSAIN, THE HONOURABLE MIAN ALI BAKSH—	
Oath of Office ...	2
MUHAMMADAN(S)—	
Question <i>re—</i>	
Foundation of scholarships from interest on Government securities held by —.	467—468
Grant of holidays for important festivals to — clerks, apprentices and coolies employed in the East Indian Railway workshop at Jamalpur.	309
— grievances in respect of the educational administration of Delhi and Ajmer-Merwara.	469, 470
Number of — and Hindu teachers, clerks and peons in the schools in the Delhi Province and Ajmer-Merwara.	470
Paucity of — in the Education Department, Ajmer ...	471
MUHYAL BRAHMANS—	
<i>See</i> under "Brahman(s)".	
MUKHERJEE, THE HONOURABLE SRIJUT LOKENATH—	
Election of — to the panel for the Standing Advisory Committee for the Commerce Department.	329
Oath of Office ...	2
MUSLIM(S)—	
Question <i>re</i> paucity of — in the office of the Superintendent of Education, Delhi and Ajmer-Merwara.	470
"MUSLIM OUTLOOK"—	
Question <i>re</i> article in the —, dated the 22nd December 1925 ...	471
N	
NAWAB ALI KHAN, THE HONOURABLE RAJA—	
General discussion of the Budget (Part II) ...	377—379
Oath of Office ...	2
NORTH WESTERN RAILWAY—	
<i>See</i> under "Railway(s)".	
O	
OATH OF OFFICE—	
Abbott, the Honourable Mr. E. R. ...	1
Abdul Karim, the Honourable Maulvi ...	2
Akbar Khan, the Honourable Major Nawab Mahomed ...	43

OATH OF OFFICE—*contd.*

	PAGES.
Alay Nabi, the Honourable Saiyid	2
Bell, the Honourable Mr. J. W. A.	1
Bijay Chand Mahtab, the Honourable Sir, Maharajadhiraja Bahadur of Burdwan.	103
Birdwood, His Excellency Field Marshal Sir William Riddall ...	1
Brayne, the Honourable Mr. A. F. L.	585
Chadwick, the Honourable Mr. D. T.	1
Charanjit Singh, the Honourable Sardar	2
Chari, the Honourable Mr. P. C. Desika	2
Crerar, the Honourable Mr. J.	1
Das, the Honourable Mr. S. R.	1
Emerson, the Honourable Mr. T.	2
Froom, the Honourable Sir Arthur	1
Golam Mostafa Chaudhury, the Honourable Maulvi	2
Govind Das, the Honourable Seth	2
Habibullah, the Honourable Khan Bahadur Sir Muhammad, Sahib Bahadur.	1
Harnam Singh, the Honourable Raja Sir	1
Hindley, the Honourable Sir Clement	145
Hotson, the Honourable Mr. J. E. B.	2
Hubback, the Honourable Mr. J. A.	2
Jaffer, the Honourable Mr. Ebrahim Haroon	2
Khaparde, the Honourable Mr. G. S.	1—2
Ley, the Honourable Mr. A. H.	1
MacWatt, the Honourable Major General Sir Charles	1
Mahendra Prasad, the Honourable Mr.	2
Manmohandas Ramji, the Honourable Mr.	43
McWatters, the Honourable Mr. A. C.	1
Mehr Shah, the Honourable Nawab Sahibzada Sayad Muhammad ...	2
Misra, the Honourable Pandit Shyam Bihari	2
Morarji, the Honourable Mr. R. D.	43
Moti Chand, the Honourable Raja	255
Muhammad Hussain, the Honourable Mian Ali Baksh	2
Mukherjee, the Honourable Srijut Lokenath	2
Nawab Ali Khan, the Honourable Raja	2
Obero, the Honourable Sardar Shivdev Singh	581
Padshah, the Honourable Saiyed Mahomed, Sahib Bahadur	2
Ramadas Pantulu, the Honourable Mr. V.	2
Rama-Rao, the Honourable Rao Sahib Dr. U.	2
Rameshwara Singh, the Honourable Sir, Maharajadhiraja of Darbhanga.	361
Rampal Singh, the Honourable Raja Sir	43
Ram Saran Das, the Honourable Rai Bahadur Lala	9
Ranga Rao, the Honourable Raja Sri Rewa Swetachalapati Rama- krishna, Bahadur of Bobbili.	255
Richey, the Honourable Mr. J. A.	1
Roy, the Honourable Mr. K. C.	2
Sankaran Nair, the Honourable Sir C.	255
Sethna, the Honourable Mr. Phiroze C.	43
Sett, the Honourable Rai Bahadur Nalininath	2
Sinha, the Honourable Lala Sukhbir	585
Sinha, the Honourable Mr. Anugraha Narayan	2
Smith, the Honourable Sir Henry Moncrieff	1
Suhrawardy, the Honourable Mr. Mahmood	2
Tek Chand, the Honourable Diwan	2
Thompson, the Honourable Mr. J. P.	1
Todhunter, the Honourable Sir C. G.	1
Umar Hayat Khan, the Honourable Colonel Nawab Sir	2
Wacha, the Honourable Sir D. E.	1
Zubair, the Honourable Mr. Shah Muhammad	2

	PAGES.
OMEROI, THE HONOURABLE SARDAR SHIVDEV SINGH—	
Indian Finance Bill—	59
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	604—607
Amendment to clauses (1) and (2) of Part I-A of Schedule II	581
Oath of Office	
OPPIUM—	
Resolution <i>re</i> reduction of the exports of — ...	544—547
ORISSA-SPEAKING TRACTS—	
Question <i>re</i> Amalgamation of the — ...	13
OVERTIME ALLOWANCE(S)—	
<i>See</i> under "Allowance(s), Overtime".	
P	
PADSHAH, THE HONOURABLE SAIYED MAHOMED, SAHIB BAHADUR—	162
Election of — to the panel for the Standing Committee on Emigration.	
Indian Finance Bill—	592—593
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	2
Oath of Office	
Question <i>re</i> —	471
Article in the "Muslim Outlook", dated the 22nd December 1925	46
Duties of the Superintendent of Education, Delhi, and Ajmer-Merwara.	470
Inspection of local High Schools by the Assistant Superintendent of Education, Delhi and Ajmer-Merwara.	469—470
Muhammadian grievances in respect of the educational administration of Delhi and Ajmer-Merwara.	470
Number of Muhammadian and Hindu teachers, clerks and peons in the Schools in the Delhi Province and Ajmer-Merwara.	471
Paucity of Muhammadans in the Education Department, Ajmer	470
Paucity of Muslims in the Office of the Superintendent of Education, Delhi and Ajmer-Merwara.	585
Report of the Andamans Deputation ...	
Resolution <i>re</i> —	184—186
Appointment of a Royal Commission to inquire into the working of the Indian Constitution.	481—482
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	
PANEL OF CHAIRMEN—	30
Message from the Governor General nominating certain members to be on the — of the Council of State.	
PASS(ES)—	309
Question <i>re</i> — granted to European and Anglo-Indian and Indian apprentices on the East Indian Railway.	
PASSAGE(S)—	468—469
Question <i>re</i> rebate granted to Government by the P. and O. Steam Navigation Company on — engaged for Government officials.	
PASSAGE ALLOWANCES—	
<i>See</i> under "Allowance(s)".	

	PAGES.
PASSPORT(s)—	
Question <i>re</i> discontinuance of the issue of — ...	58
PATNA—	
Question <i>re</i> arrears of work in the High Court, — ...	13
PAY—	
Question <i>re</i> —	
Initial starting — after the conclusion of their course, of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	307, 309
Revision of the — of the appraisers of the Madras Customs House, etc.	372—373
Scale of — of Indian apprentices on the East Indian Railway	307, 309
PENCILS—	
Question <i>re</i> —	
Purchase of black lead — for the use of Government offices	313
Purchase of — for the use of Government offices from the Madras Pencil Factory.	314
PEON(s)—	
Question <i>re</i> number of Muhammadan and Hindu teachers, clerks, and — in the Schools in the Delhi Province and Ajmer-Merwara.	470
PHOTOGRAPHIC GROUP—	
Arrangements for taking a — of Members of the Council of State.	343
PIG-IRON—	
Question (Supplementary) <i>re</i> intention of the Japanese Government to raise the duty on —.	51
P. & O. STEAM NAVIGATION COMPANY—	
Question <i>re</i> rebate granted to Government by the — on passages engaged for Government officials.	468—469
POSTMASTER(s)—	
Question <i>re</i> grievances of —	219
PREFERENCE—	
Question <i>re</i> grant of — to the Dominion of Canada ...	16
PRESIDENT, THE HONOURABLE THE—	
Acceptance by — of the motion of the Honourable Sir Arthur Froom to adjourn the consideration of the Indian Income-tax (Amendment) Bill.	617
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	578—579
Oath of Office ...	1
Permission granted by — to the Honourable Mr. K. C. Roy to move the adjournment <i>sine die</i> of the discussion of the Resolution regarding the reduction of the travelling and daily allowances of Members of the Council of State.	89
Remarks by — regarding disposal of amendments to the Resolution regarding appointment of a Royal Commission to inquire into the working of the Indian Constitution.	170
Remarks by — regarding the unnecessary labour expense and inconvenience caused not only to the staff of the Council but to the Government by the absence of the Honourable Lala Sukhbir Sinha on the 15th March when questions standing in his name appeared on the agenda paper.	467

	PAGES.
PRESIDENT, THE HONOURABLE THE—<i>contd.</i>	
Ruling by — that the amendment of Mr. Ramadas Pantulu to the Resolution of Dr. U. Rama Rao regarding the reduction of the travelling and daily allowances of Members of the Council of State was admissible.	85—86
Ruling by — that the amendment of the Honourable Rai Bahadur Lala Ram Saran Das to omit clause 7 of the Indian Finance Bill was not in order, because the Standing Orders laid down that no amendment should have the direct effect of a negative vote.	588
Ruling by — that the amendments to clause 6 of the Indian Finance Bill standing in the names of the Honourable Rai Bahadur Lala Ram Saran Das and the Honourable Sardar Shivdev Singh Oberoi were not admissible. The purpose of the Finance Bill was to fix rates of income-tax, and from that point of view the amendments standing on the paper were not proper amendments to the Finance Bill, but should be brought in as amendments to the Indian Income-tax Act, 1922.	587—588
Ruling by — that the Honourable Rai Bahadur Lala Ram Saran Das would not be in order in addressing the House in connection with the matter in respect of which he desired to move amendments to clause 6 (3) of the Indian Finance Bill in view of the fact that these amendments had been previously ruled out of order (<i>vide</i> pages 587-588).	610—611
Ruling by — that, under the Indian Legislative Rules, when a Bill has been passed in one Chamber and comes to the Second Chamber, there is no provision whatever for a motion in the second Chamber for circulation of the Bill [Ruling in regard to the Honourable Sir Arthur Froom's proposed motion in the Council of State that the Indian Income-tax (Amendment) Bill, as passed by the Legislative Assembly, should be circulated for the purpose of eliciting opinions.]	616
States that owing to the omission of certain words in sub-clause (d) of clause 15 of the Indian Trade Unions Bill, technically the Bill, as passed by the Legislative Assembly, was not laid on the table on the 10th February 1926, and asks if any Honourable Member objects on the ground of requiring further notice. No objection being taken, the consideration of the Bill was proceeded with.	298—299
Welcome to Members of the Council of State by — ...	29—30
PRIVILEGES—	
Resolution <i>re</i> — and status of Members of the Council of State	438—442
PRIVY COUNCIL—	
Resolution <i>re</i> salaries of the two members of the Judicial Committee of the — with Indian experience.	471—488
PROMISSORY NOTES (STAMP) BILL—	
See under "Bill(s)".	
PROTECTION—	
Question <i>re</i> further representation from the Bombay Millowners' Association regarding — for the cotton industry.	51
PROVINCE(S)—	
Question <i>re</i> names of the — to which the Cutchi Memons Act, 1920, has been applied.	47
PROVINCIAL GOVERNMENTS—	
Question <i>re</i> —	
Loans raised by the Government of India for the use of — ...	468
Loan programmes of —	53

	PAGES.
PUBLIC SERVICES COMMISSION—	
Question <i>re</i> establishment of the — ...	314
PUNJAB—	
Question <i>re—</i>	
Construction of new railway lines in the — ...	25
Sufficiency of water in the Indus for the Sukkur Barrage as well as the irrigation schemes in the — ...	310
PUNJABI HINDUS—	
See under "Hindu(s)".	
R	
RACES—	
Question <i>re</i> taxation of the proceeds of betting on — ...	373
RAILS—	
Question <i>re</i> purchase of foreign — by company-managed Railways	111—113
RAILWAY(S)—	
Dera Ismail Khan-Tank Decauville—	
Question <i>re—</i>	
Annual loss on the — ...	22
Dismantling of the — ...	22—23
Transfer of the management of the — to the North Western Railway.	22
Eastern Bengal—	
Question <i>re</i> railway freight on rice from Khulna to Kalighat on the —.	261
East Indian—	
Question <i>re—</i>	
Allowances of European and Anglo-Indian and Indian apprentices in the — workshop at Jamalpur.	307, 309
Bally Bridge of the — ...	362—363
Differential treatment accorded to European and Anglo-Indian and Indian apprentices in the railway workshop of the — at Jamalpur.	307, 309
Employment at high rates of pay of European and Anglo-Indian apprentices on the —.	308—309
European and Anglo-Indian and Indian apprentices on the — ...	309
Grant of holidays for important festivals to Muhammadan clerks, apprentices and coolies employed in the — workshop at Jamalpur.	309
Holidays of European and Anglo-Indian and Indian apprentices on the —.	308—309
Initial starting pay, after the conclusion of their course, of European and Anglo-Indian and Indian apprentices on the —.	307, 309
Liability to search of Indian apprentices employed on the — ...	309
Method of payment of the salaries of European and Anglo-Indian and Indian apprentices on the —.	308—309
Method of recording attendance of European and Anglo-Indian and Indian apprentices on the —.	308—309
Overtime allowances of European and Anglo-Indian and Indian apprentices on the —.	308—309
Passes granted to European and Anglo-Indian and Indian apprentices employed on the —.	309
Scale of pay of Indian apprentices on the — ...	307, 309
Khyber—	
Question <i>re</i> allowances granted to Frontier tribes for the protection of the —.	60

	PAGES.
RAILWAY(s)—contd.	
North Western—	
Question re—	
Appointment of Europeans and Anglo-Indians as Traffic Inspectors (Transportation) on the —	19
Indian Traffic Inspectors (Transportation) on the — ...	18
Lighting of roadside stations on the — ...	24
Memorial to the Chief Mechanical Engineer, —, from the Indian literate apprentices.	19
Number of foremen, chargemen and journeymen employed on the —	24
Number of senior station masters on the — ...	23—24
Prospects of literate apprentices on the —, etc. ...	24
Recruitment of Traffic Inspectors (Transportation) on the — ...	18
Reduction of fares on the — ...	24—25
Selection of station masters as Traffic Inspectors (Transportation) on the —	18—19
Transfer of the management of the Dera Ismail Khan-Tank Decanville Railway to the —	22
Question re—	
Concession and return tickets on — ...	635—636
Expected savings consequent on the introduction of the automatic coupler system on broad gauge — ...	61—62
Goods trains on broad gauge — ...	309
Introduction of the automatic coupler system on broad gauge — ...	61—62
Purchase of foreign rails by company-managed — ...	111—113
State—	
Question re—	
Congestion of third class passenger traffic on — ...	261—262
Locomotives for — ...	50
Reduction of fares for third class passengers on — ...	262
Savings effected and efficiency obtained by the introduction of the divisional system on —	59—60
Resolution re—	
Guarantee of appointments on — to qualified students of the Maclagan Engineering College, Lahore, and other similar colleges.	425—438
See also "Central Advisory Council for Railways".	
RAILWAY BOARD—	
Question re preparation by the — of a programme for the reduction of railway freights.	45
RAILWAY BUDGET—	
See under "Budget".	
RAILWAY FARES—	
Question re reduction of — ...	45
RAILWAY FREIGHT(s)—	
Question re—	
Increase of the maximum rate of — on food grains ...	261
Preparation by the Railway Board of a programme for the reduction of—	45
— on rice from Khulna to Kalighat on the Eastern Bengal Railway.	261
Rebates in — on coal booked to Calcutta for export ...	21
Reduction of — on coal ...	17
Reduction of the — on food grains ...	261

	PAGES.
RAILWAY LINE(s)—	
Question <i>re</i> —	
Construction of a — between Mangalore and Hassan ...	9
Construction of new — and roads in the Frontier ...	23
Construction of new — in the Punjab ...	25
Survey of — from Hindubagh to Fort Sandeman and from Fort Sandeman to Tank.	23
RAILWAY RATES—	
Question <i>re</i> reduction of — ...	45
RAILWAY SERVICE—	
Question <i>re</i> guarantee of appointments in the — to students of the MacLagan Engineering College, Lahore.	60—61
RAILWAY WORKSHOP(s)—	
Question <i>re</i> differential treatment accorded to European and Anglo-Indian and Indian apprentices in the — of the East Indian Railway at Jamalpur.	307—309
RAINFALL—	
Question <i>re</i> provision of additional funds for the development of discoveries affecting the forecasting of — in India ...	59
RAMADAS PANTULU, THE HONOURABLE MR. V.—	
Code of Criminal Procedure (Second Amendment) Bill—	
Motion to pass ...	272—274
Contempt of Courts Bill—	
Motion to pass ...	335—338
Election of — to the Advisory Publicity Committee ...	317
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Home Department.	829
Election of — to the panel for the Standing Committee on Emigration.	162
General discussion of the Railway Budget ...	242—245, 251
Indian Naturalisation Bill—	
Motion to pass ...	264—265
Indian Trade Unions Bill—	
Motion to pass ...	304
Nomination of — as a member of the Committee on Petitions ...	31
Oath of Office ...	2
Question (Supplementary) <i>re</i> —	
Admission of members of the Standing Finance Committee to the Conference of Finance Members.	56
Inability of the Indian deputation to South Africa to find accommodation in hotels owing to racial prejudice.	47
Report on the Bose Research Institute by Mr. Littlehales ...	218
Resolution <i>re</i> —	
Appointment of a Royal Commission to inquire into the working of the Indian Constitution.	176—180, 181, 190, 210, 212
Formation of a separate Kannada Province ...	186—198
Leader of the Indian delegation to the League of Nations	118—120
Reduction of the travelling and daily allowances of Members of the Council of State.	86—88
Royal Commission on Agriculture ...	72—74

	PAGES.
IRAMA RAO, THE HONOURABLE RAO SAHIB DR. U.—	
Code of Criminal Procedure (Second Amendment) Bill—	
Motion to pass	277—278,
	279
Election of — to the panel for the Standing Advisory Committee	329
for the Department of Education, Health and Lands.	
General discussion of the Railway Budget ...	228—233
Indian Medical Education Bill—	
Motion for leave to introduce ...	258
Motion to circulate ...	341, 342—
	343
Oath of Office ...	2
Question re—	
Abolition of the levy of the departmental charges charged by the	311
Indian Stores Department.	
Allowances of State prisoners transferred from Bengal to other	28
Provinces.	
Bawla Murder case	29
Construction of a railway line between Mangalore and Hassan ...	9
Establishment of the Public Services Commission ...	314
Indianisation of the Indian Stores Department ...	313
Inquiry into the prevalence of tuberculosis in India ...	315
Levy of charges for services performed by the Indian Stores	311
Department.	
Madras Land Revenue Bill	10
Moplah colonization of the Andamans	29
Number of Indian Officers employed in the Indian Stores Depart-	313
ment.	
Purchase of black lead pencils for the use of Government offices ...	313
Purchase of Government stores through the Indian Stores Depart-	310—311
ment.	
Purchase of pencils for the use of Government offices from the	314
Madras Pencil Factory.	
Re-transfer to Bengal of certain Bengali State prisoners detained in	10—11
jails in the Madras Presidency.	
Revision of the pay of the appraisers of the Madras Customs House,	372—378
etc.	
Scholarships for training in the leather industry	219
Separation of judicial and executive functions	9—10
Sir Frederick Whyte's book on federal constitution	27
Smuggling of saccharine	314—315
Speech of Lord Lytton at the Rotary Club on the reformatory	28—29
treatment of criminals.	
Taxation of the proceeds of betting on races	373
Total value of purchases made by the Indian Stores Department	312—313
during the last two years, etc.	
Treatment of Bengali State prisoners in jails in the Madras Presi-	27—28
dency.	
Women's medical service in India	450
Question (Supplementary) re—	
Availability to Members of the Council of State of the terms of	26
reference to the Agricultural Commission.	
Constitution of the Public Services Commission	46
Intention of the Japanese Government to raise the duty on pig-iron	51
Purchase of stationery for Government offices	48
Raising of the question of remission of provincial contributions by	56
the Madras Member at the Conference of Finance Members.	
Visit to India of Sir John Simon, Lord Inchcape, Mr. Ramsay	48
Macdonald, Sir William Bull and Sir Warren Chilcott.	

	PAGES.
RAMA RAO, THE HONOURABLE RAO SASTI DR. U.—contd.	
Resolution re—	
Appointment of a Royal Commission to inquire into the working of the Indian constitution.	183—184, 211
Formation of a separate Kannada Province ...	182—186, 143—144
Import duty on artificial ghee	351—352, 353
Leader of the Indian delegation to the League of Nations ...	129—130
Reduction of the travelling and daily allowances of Members of the Council of State.	81—84
Royal Commission on Agriculture	77—78
RAMESHWARA SINGH, THE HONOURABLE SIR, MAHARAJADHIRAJA BAHADUR OF DARBHANGA—	
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	576—578
Oath of office	361
Resolution re salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	480—481
RAMPAL SINGH, THE HONOURABLE RAJA SIR—	
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Department of Education, Health and Lands.	329
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	569—570
Nomination of — as a member of the Committee on Petitions ...	31
Oath of office	43
Resolution re salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	487
RAM SARAN DAS, THE HONOURABLE RAI BAHADUR LALA—	
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Commerce Department.	329
Election of — to the panel for the Standing Committee on Emigration.	162
General Discussion of the Budget (Part II) ...	391—393, 415
General discussion of the Railway Budget ...	223—227, 249, 250
Indian Finance Bill—	
Consideration of clause 7 ...	588—589, 590
Amendment to Schedule I regarding rates for postcards ...	590—591, 601
Amendment to Schedule I regarding charges for redirection of parcels.	602
Amendment of the Honourable Sardar Shivdev Singh Oberoi to clauses (1) and (2) of Part I-A of Schedule II.	608—609
Motion to pass	610—611
Indian Income-tax (Amendment) Bill—	
Motion of the Honourable Sir Arthur Froom to adjourn consideration.	616—617
Nomination of — as Chairman of the Committee on Petitions ...	31
Oath of office	2
Question re—	
Allowances granted to Frontier tribes for the protection of the Khyber Railway.	60

RAM SARAN DAS, THE HONOURABLE RAI BAHADUR LALA—contd.

Question re—contd.

	PAGES.
Annual loss on the Dera Ismail Khan-Tank Decauville Railway	22
Appointment of Europeans and Anglo-Indians as Traffic Inspectors (Transportation) on the North Western Railway.	19
Article in the <i>Times Engineering Supplement</i> regarding the gauges and discharges at Sukkur.	310
Construction of new railway lines and roads in the Frontier ...	23
Construction of new railway lines in the Punjab ...	25
Crimes against life and property ...	563
Dismantling of the Dera Ismail Khan-Tank Decauville Railway ...	22—23
Dispute between the Government of Bombay and the Punjab Government regarding the apportionment of water in the Indus.	310
Enlistment in the Indian Army of Hindu Jats from the Jhullundur and Lahore Divisions.	19
Expected savings consequent on the introduction of the automatic coupler system on broad gauge railways.	61—62
Goods trains on broad gauge railways ...	309
Guarantee of appointments in the Railway service to students of the MacLagan Engineering College, Lahore.	60—61
Imports of artificial ghee ...	18
Indian Traffic Inspectors (Transportation) on the North Western Railway.	18
Introduction of the automatic coupler system on broad gauge railways.	61—62
Lighting of roadside stations on the North Western Railway ...	24
Memorial to the Chief Mechanical Engineer, North Western Railway, from the Indian literate apprentices.	19
Number of Foremen, chargemen and journeymen employed on the North Western Railway.	24
Number of Hindu, Sikh and Muslim Jats in the Indian Army ...	19—20
Number of Mazhbir Sikhs in the Indian Army ...	21—22
Number of Punjabi Hindus in the Indian Army ...	20
Number of senior station masters on the North Western Railway ...	23—24
Prospects of literate apprentices on the North Western Railway, etc.	24
Ratification by the Japanese Government of the conventions of the International Labour Conference.	17
Rebates in railway freights on coal booked to Calcutta for export...	21
Recruitment of Muhyal Brahmins of the Rawalpindi Division for the Indian Army.	20—21
Recruitment of Punjabi Hindu regiments for the Indian Army ...	21
Recruitment of Traffic Inspectors (Transportation) on the North Western Railway.	18
Reduction of fares on the North Western Railway ...	24—25
Reduction of railway freights on coal ...	17
Resolution relating to rupee tenders ...	17
Restoration of the through first and second class composite bogie carriage between Howrah and Lahore.	59
Running of a through first and second class bogie carriage between Howrah and Lahore.	563
Savings effected and increase in efficiency obtained by the introduction of the divisional system on State Railways.	59—60
Selection of station masters as Traffic Inspectors (Transportation) on the North Western Railway.	18—19
Speech of Dr. Summers, late Chief Engineer, Sind, regarding the average level of water at Sukkur during the last 60 years.	310
Sufficiency of water in the Indus for the Sukkur Barrage as well as the irrigation schemes in the Punjab.	310
Survey of railway lines from Hindubagh to Fort Sandeman and from Sandeman to Tank.	23
Transfer of the management of the Dera Ismail Khan-Tank Decauville Railway to the North Western Railway.	22

	PAGES.
RAM SARAN DAS, THE HONOURABLE RAI BAHADUR LALA—contd.	
Resolution <i>re</i> —	
Appointment of a Royal Commission to inquire into the working of the Indian constitution.	192—195
Banking legislation	486
Creation of a self-governing Tamil-speaking province	504
Guarantee of appointments on State Railways to qualified students of the MacLagan Engineering College, Lahore, and other similar colleges.	425—431, 434—437
Import duty on artificial <i>ghee</i>	345—347, 357—359
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	482
RANGA RAO, THE HONOURABLE RAJA SWETACHALAPATI RAMAKRISHNA, BAHADUR OF BOBBILI—	
General Discussion of the Budget (Part II)	412—414
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	578
Oath of office	255
Resolution <i>re</i> creation of a self-governing Tamil-speaking province ...	555—556
RATES ADVISORY COMMITTEE—	
<i>See</i> under "Committee(s)".	
RAZA ALI, THE HONOURABLE SAIYID—	
Election of — to the panel for the Standing Advisory Committee for the Department of Education, Health and Lands.	329
Election of — to the panel for the Standing Advisory Committee for the Department of Industries and Labour.	329
Nomination of — to be on the panel of Chairmen of the Council of State.	30
RAWALPINDI—	
Question <i>re</i> recruitment of Muhyal Brahmins of the — Division for the Indian Army.	20—21
READING, THEIR EXCELLENCIES THE EARL AND COUNTESS OF—	
Message of gratitude from the Council of State to —	565—579
Message from His Excellency the Governor General (Lord Reading) in acknowledgment of the message of gratitude from the Council of State.	585—586
REBATE—	
Question <i>re</i> — granted to Government by the P. & O. Steam Navigation Company on passages engaged for Government officials.	468—469
REFORMS—	
Question <i>re</i> —	
Appointment of a Royal Commission to investigate the working of the Montagu-Chelmsford —.	43
Royal Commission on —	49—50
REFORMS INQUIRY COMMITTEE—	
<i>See</i> under "Committee(s)".	
REGULATION VII OF 1925—	
Question <i>re</i> —	110—111
REPORT(S)—	
Question <i>re</i> —	
Action taken on the — of the External Capital Committee ...	51
Interim — of the Indian deputation to South Africa ...	47

	PAGES.
BILL(S)—contd.	
Question <i>re—contd.</i>	
Interim — of the Royal Commission on Currency	51
— of the Andamans Deputation	585
— of the Taxation Inquiry Committee	52
RESOLUTION(S)—	
Question <i>re—</i>	
Action taken on the — adopted by the Indian Legislature on the recommendations of the Majority Report of the Reforms Inquiry Committee.	218
Action taken on the — passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry Committee.	217
Amended — adopted by the Legislative Assembly regarding the recommendations of the Reforms Inquiry Committee.	43
Correspondence between the Secretary of State and the Government of India on the — passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry Committee.	217
Non-official Bills and — passed by the Legislative Assembly and rejected by the Council of State, and <i>vice versa</i> .	423—424
— relating to rupee tenders	17
— <i>re—</i>	
Appointment of a Royal Commission to inquire into the working of the Indian constitution.	62, 162—215
Banking legislation	458—466
Continuation of the imposition of a customs duty on lac	37—41
Creation of a self-governing Tamil-speaking province	489—505,
	548—562
Emigration of Indian unskilled labourers to British Guiana	641—643
Formation of a separate Kannada Province	132—144
Grant of Supplementary assistance to tin-plate industry	286—290
Guarantee of appointments on State Railways to qualified students of the MacLagan Engineering College, Lahore, and other similar colleges.	425—438
Import duty on artificial <i>ghee</i>	345—359
Leader of the Indian delegation to the League of Nations	115—132
Privileges and status of Members of the Council of State	438—442
Qualifications of Assistant Commissioners of Income-tax	451—458
Ratification of the draft convention of the International Labour Conference concerning workmen's compensation for occupational diseases.	32—37
Reduction of the exports of opium	544—547
Reduction of the travelling and daily allowances of Members of the Council of State.	81—90
Royal Commission on Agriculture	62—81
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	471—488
RETIREMENT—	
Question <i>re</i> age of — of High Court Judges	639
RETURN TICKETS—	
Question <i>re</i> concession and — on railways	635—636
REFRESHMENT—	
Question <i>re</i> additional expenditure on items in which — was effected	443
RICE—	
Question <i>re</i> railway freight on — from Khulna to Kalighat on the Eastern Bengal Railway.	361

	PAGES.
RICHEY, THE HONOURABLE MR. J. A.--	
Oath of office	1
ROAD(s)—	
Question <i>re</i> construction of new railway lines and — in the Frontier	23
ROADSIDE STATION(s)—	
See under "Station(s)".	
ROTARY CLUB—	
Question <i>re</i> speech of Lord Lytton at the — on the reformative treatment of criminals.	28—29
ROY, THE HONOURABLE MR. K. C.—	
Appointment of — to the Library Committee	31
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Department of Industries and Labour.	329
Election of — to the panel for the Standing Committee on Emigration.	162
General discussion of the Railway Budget	240—241
General Discussion of the Budget (Part II)	387—391, 417
Indian Finance Bill—	
Motion to pass	610
Indian Registration (Amendment) Bill—	
Motion to consider	359
Motion to pass	359
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	573—574
Oath of office	2
Question <i>re</i>—	
Action taken on the Resolution adopted by the Indian Legislature on the recommendations of the Majority Report of the Reforms Inquiry Committee.	218
Action taken on the Resolution passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry Committee.	217
Correspondence between the Secretary of State and the Government of India on the Resolution passed by the Council of State on the recommendations of the Majority Report on the Reforms Inquiry Committee.	217
Deputation of Mr. Littlehales to inspect the Bose Research Institute, Calcutta.	218—219
Increase of the grant to the Bose Research Institute, Calcutta ...	218
Resolution <i>re</i>—	
Creation of a self-governing Tamil-speaking province	553—555
Privileges and status of Members of the Council of State	438—440, 441
Reduction of the travelling and daily allowances of Members of the Council of State.	89
Royal Commission on Agriculture	62—65, 80—81
ROYAL AIR FORCE—	
Question <i>re</i> expenditure on the collection and supply of aerial information by the Meteorological Department to the —.	58—59
ROYAL COMMISSION—	
Question <i>re</i> —	
Appointment of a — to investigate the working of the Montagu-Chelmsford Reforms.	43

	PAGES.
ROYAL COMMISSION—contd.	
Question <i>re</i> — <i>contd.</i>	
— on Reforms	48—50
Resolution <i>re</i> appointment of a — to inquire into the working of the Indian Constitution.	62, 162—215.
ROYAL COMMISSION ON AGRICULTURE—	
Correspondence relating to the appointment of the —	91—102
Resolution <i>re</i> —	62—81
ROYAL COMMISSION ON CURRENCY—	
Question <i>re</i> interim report of the —	51
RUMER—	
Question <i>re</i> export duty on —	53
RULING(s)—	
— by the Honourable the President that the amendment of Mr. Ramadas Pantulu to the Resolution of Dr. U. Rama Rao regarding the reduction of the travelling and daily allowances of Members of the Council of State was admissible.	85—86
— by the Honourable the President that the amendment of the Honourable Rai Bahadur Lala Ram Saran Das to omit clause 7 of the Indian Finance Bill was not in order, because the Standing Orders laid down that no amendment should have the direct effect of a negative vote.	588
— by the Honourable the President that the amendments to clause 6 of the Indian Finance Bill standing in the names of the Honourable Rai Bahadur Lala Ram Saran Das and the Honourable Sardar Shivdev Singh Uberoi were not admissible. The purpose of the Finance Bill was to fix rates of income-tax, and from that point of view the amendments standing on the paper were not proper amendments to the Finance Bill, but should be brought in as amendments to the Indian Income-tax Act, 1922.	587—588
— by the Honourable the President that the Honourable Rai Bahadur Lala Ram Saran Das would not be in order in addressing the House in connection with the matter in respect of which he desired to move amendments to clause 6 (3) of the Indian Finance Bill, in view of the fact that those amendments had been previously ruled out of order, <i>vide</i> pages 587-88.	610—611
— by the Honourable the President that, under the Indian Legislative Rules, when a Bill has been passed in one Chamber and comes to the second Chamber, there is no provision whatever for a motion in the second Chamber for circulation of the Bill [Ruling in regard to the Honourable Sir Arthur Froom's proposed motion in the Council of State that the Indian Income-tax (Amendment) Bill, as passed by the Legislative Assembly, should be circulated for the purpose of eliciting opinions].	616
RUPPE TENDERS—	
Question <i>re</i> —	
— for stores	46
Resolution relating to —	17
	8
SACCHARINE—	
Question <i>re</i> —	
Abolition of the import duty on —	316
Import duty on —	315
Quantity of — imported into India for the years 1919-20 to 1924-25.	316
Smuggling of —	814—315,
Suppression of the smuggling in —	316

INDEX.

347

	PAGES.
SANKARAN NAIR, THE HONOURABLE SIB C.—	
Election of — to the panel for the Standing Advisory Committee for the Home Department.	329
General Discussion of the Budget (Part II)	383—386
Nomination of — as a member of the Committee on Petitions ...	418
Oath of office	31
Resolution <i>re</i> —	255
Creation of a self-governing Tamil-speaking province	489—497, 498, 499, 500, 501, 504, 505, 558—560, 561
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	478, 479—480
SCHOLARSHIP(S)—	
Question <i>re</i> —	
Foundation of — from interest on Government securities held by Muhammadans.	467—468
— for training in the leather industry	219
SCHOOL(S)—	
Question <i>re</i> number of Muhammadan and Hindu teachers, clerks and peons in the — in the Delhi Province and Ajmer-Merwara.	470
SECRETARY OF STATE FOR INDIA—	
Question <i>re</i> —	
Brokerage paid in London by the — on his financial operations ...	57
Correspondence between the — and the Government of India on the Resolution passed by the Council of State on the recommendations of the Majority Report of the Reforms Inquiry Committee.	217
Transfer of work done by the Bank of England on behalf of the — to the branch of the Imperial Bank of India in London.	57
SECURITIES—	
Question <i>re</i> foundation of scholarships from interest on Government — held by Muhammadans.	467—468
SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS—	
Question <i>re</i> —	9—10, 12, 371
SETHNA, THE HONOURABLE MR. PHIROZE C.—	
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Commerce Department.	329
Election of — to the panel for the Standing Advisory Committee for the Department of Industries and Labour.	329
Election of — to the panel for the Standing Advisory Committee for the Home Department.	329
Election of — to the panel for the Standing Committee on Emigration.	152
Negotiations with the Union Government of South Africa	115
Nomination of — to be on the panel of Chairman of the Council of State.	30
Oath of office	43
Question <i>re</i> —	
Abolition of the stamp duty on cheques	56
Action taken on the Report of the External Capital Committee ...	51
Admission of Indian Students in England to the University Officers' Training Corps.	44

SETHNA, THE HONOURABLE MR. PHIROZE C.—*contd.*

Question *re—contd.*

Adoption of all-India legislation on the lines of the Bombay Securities Contracts Control Act.	52
Amended Resolution adopted by the Legislative Assembly regarding the recommendations of the Reforms Inquiry Committee.	43
Appointment of a Royal Commission to investigate the working of the Montagu-Chelmsford Reforms.	43
Bawla murder case	58
Brokerage paid in London by the Secretary of State for India on his financial operations.	57
Date of the next statutory steel inquiry	48
Discontinuance of the issue of passports	58
Establishment of a Rates Advisory Committee	49
Establishment of a training ship in Indian waters	46—47
Expenditure on the collection and supply of aerial information by the Meteorological Department to the Royal Air Force.	58—59
Export duty on rubber	53
Falling off in customs revenue in the Bombay Presidency on chemicals and mill stores used by the textile industry.	56
Further representation from the Bombay Millowners' Association regarding protection for the cotton industry.	51
Indianisation of the staff of the High Commissioner for India	44
Interim report of the Indian deputation to South Africa	47
Interim report of the Royal Commission on Currency	51
Loan programmes of Provincial Governments	53
Locomotives for State Railways	50
Number of voters in each constituency of the Council of State who voted at the last general election.	43
Political significance attaching to the visit to India of Sir John Simon, Lord Inchcape, Mr. Ramsay Macdonald, Sir William Bull and Sir Warren Chilcott.	48
Programme of the Tariff Board for the next six months	48
Provision of additional funds for the development of discoveries affecting the forecasting of rainfall in India.	59
Purchase of foreign rails by company-managed Railways	111—113
Purchase of land for military purposes in Bombay	52—53
Purchase of stationery for Government offices	47—48
Receipts under Income-tax for Bombay City	53—55
Recruitment to the Indian Police for the last ten years	46
Reduction of Railway rates and fares	45
Preparation by the Railway Board of a programme for the reduction of railway freights.	45
Report of the Indian Territorial and Auxiliary Forces Committee	111
Report of the Taxation Inquiry Committee	52
Revision of land revenue assessments	44
Royal Commission on Reforms	49—50
Rupee tenders for stores	46
Standard type of locomotives for India	50—51
Subjects discussed at the Conference of Finance Members held in November 1925.	56
Transfer of work done by the Bank of England on behalf of the Secretary of State for India to the branch of the Imperial Bank of India in London.	57
Various questions connected with India's Membership of the League of Nations.	361—362

Resolution *re—*

Appointment of a Royal Commission to inquire into the working of the Indian Constitution.	162—170, 171, 210—214
Leader of the Indian delegation to the League of Nations	115—118, 127, 130—131

	PAGES.
SETHNA, THE HONOURABLE MR. PHIROZE C.—<i>concl'd.</i>	
Resolution <i>re—cont'd.</i>	
Reduction of the travelling and daily allowances of Members of the Council of State.	87
Royal Commission on Agriculture ...	65—67
SEIT, THE HONOURABLE RAI BAHADUR NALININATH—	
Code of Criminal Procedure (Second Amendment) Bill—	
Motion to pass ...	274—275
General discussion of the Railway Budget ...	247—248
Oath of office ...	2
Question <i>re—</i>	
Bally Bridge of the East Indian Railway ...	362—363
Removal of the Calcutta Mint from its present site ...	363—370
Separation of judicial and executive functions ...	371
SIKH(S)—	
Question <i>re</i> number of Mazhbi — in the Indian Army ...	21—22
SIMON, SIR JOHN—	
Question <i>re</i> Political significance attaching to the visit to India of —	48
SINHA, THE HONOURABLE MR. ANUGRAHA NARAYAN—	
Oath of office ...	2
Question <i>re—</i>	
Abolition of the import duty on saccharine ...	316
Amalgamation of the Oriya-speaking tracts ...	13
Anti-Asiatic legislation in South Africa ...	16—17
Arrears of work in the Patna High Court ...	18
Committees appointed during the years 1922, 1923 and 1924 ...	13—14
Commonwealth of India Bill ...	17
Grant of preference to the Dominion of Canada ...	16
Import duty on saccharine ...	315
Number of superior posts in the Government of India Secretariat held by Indians on the 1st January 1921 and the 1st January 1926.	15
Percentage of appointments held in the Imperial services by Indians and non-Indians.	14—15
Proposed levy of rates on coal exported from Bihar and Orissa ...	12
Quantity of saccharine imported into India for the years 1919-20 to 1924-25.	316
Separation of judicial and executive functions ...	12
Smuggling of saccharine ...	316
Suppression of the smuggling in saccharine ...	316
SMALL CAUSE COURTS (ATTACHMENT OF IMMOVEABLE PROPERTY) BILL—	
<i>See</i> under "Bill(s)".	
SMITH, THE HONOURABLE SIR HENRY MONCRIEFF—	
Oath of office ...	1
SMUGGLING—	
Question <i>re—</i>	
— of saccharine ...	314—315,
Suppression of the — on saccharine ...	316
	316
SONTAL PARGANNAS—	
Question <i>re—</i>	
Application of section 71 (1) of the Government of India Act to the —.	109—110
Declaration of the — as a backward tract ...	109

	PAGES.
SOUTH AFRICA—	
Question re—	
Anti-Asiatic legislation in —	16—17
Interim report of the Indian deputation to —	47
Statement regarding negotiations with the Union Government of —	113—115
SPECIALIST(S)—	
Question re Indianisation of the post of — at the Imperial Forest Research Institute, Dehra Dun	294
SPECIALIST OFFICERS—	
Question re grant of extensions of service to temporary — employed in the Imperial Forest Research Institute, Dehra Dun. .	295—296
SPEECH(S)—	
Question re — of Dr. Summers, late Chief Engineer, Sind, regarding the average level of water at Sukkur during the last 60 years.	310
STAMP DUTY—	
Question re abolition of the — on cheques ...	56
STANDING ADVISORY COMMITTEE(S)—	
Motion for the election of panels for the — for the Home Department, the Commerce Department, the Department of Education, Health and Lands, and the Department of Industries and Labour, respectively.	215
Date for receiving nominations to the panels for the — for the Home Department, the Commerce Department, the Department of Education, Health and Lands, and the Department of Industries and Labour.	220
Nominations to the panels for — for the Home Department, Commerce Department, Department of Education, Health and Lands, and the Department of Industries and Labour.	305—306
Result of the elections to the panels for the — for the Home Department, Commerce Department, the Department of Education, Health and Lands, and the Department of Industries and Labour, respectively.	329
STANDING COMMITTEE(S)—	
Date for the receipt of nominations to the panel of the — on Emigration.	62
Election to the panel for the — on Emigration	162
Motion for the election of a panel for the — on Emigration ...	32
STATEMENT (LAID ON THE TABLE) BY THE HONOURABLE MR. J. CRERAR—	
— regarding Committees appointed in 1922-24	255—257
STATEMENT (LAID ON THE TABLE) BY THE HONOURABLE MR. D. T. CHADWICK—	
— regarding commercial treaties both bi-lateral and multi-lateral, which affect India.	507—543
STATEMENT OF BUSINESS—	
— by the Honourable Khan Bahadur Sir Muhammad Habibullah Sahib Bahadur.	41—42, 90, 254, 422, 562
STATE PRISONER(S)—	
Question re—	
Allowances of — transferred from Bengal to other Provinces ...	28
Re-transfer to Bengal of certain Bengali — detained in jails in the Madras Presidency.	10—11
Treatment of Bengali — in jails in the Madras Presidency ...	27—28
STATE RAILWAYS—	
See under " Railway(s) ".	

	Pages.
STATION(s)—	
Question <i>re</i> lighting of roadside — on the North Western Railway ...	24
STATION MASTER(s)—	
Question <i>re—</i>	
Number of senior — on the North Western Railway ...	23—24
Selection of — as Traffic Inspectors (Transportation) on the North Western Railway.	18—19
STATIONERY—	
Question <i>re</i> purchase of — for Government Offices ...	47—48
STATUS—	
Resolution <i>re</i> privilege and — of Members of the Council of State...	438—442
STEEL INDUSTRY (AMENDMENT) BILL—	
<i>See</i> under "Bills".	
STEEL INQUIRY—	
Question <i>re</i> date of the next statutory — ...	48
STORES—	
Question <i>re—</i>	
Purchase of Government — through the Indian Stores Department.	310—311
Rupee tenders for — ...	46
STUDENT(s)—	
Question <i>re—</i>	
Admission of Indian — in England to the University Officers' Training Corps.	44
Guarantee of appointments in the Railway Service to — of the Maclagan Engineering College, Lahore.	60—61
Training of — in State Agricultural colleges in methods for the prevention of alkaline deposits on lands under cultivation by canal water.	26
Resolution <i>re</i> guarantee of appointments on State Railways to qualified — of the Maclagan Engineering College, Lahore, and other similar colleges.	425—438
SUKHBIR SINHA, THE HONOURABLE LALA—	
Apology offered by — for his absence from the meeting of the 15th March 1926.	635
Indian Finance Bill—	
Amendment of the Honourable Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	591—592
Oath of office	585
Question <i>re—</i>	
Accumulation of arrears in High Courts	640
Age of retirement of High Court Judges	639
Appointment of a Central Agricultural Committee in the Government of India.	636
Appointment of a third Minister in the United Provinces	639
Area under wheat cultivation, etc.	638
Concession and return tickets on railways	635—636
Expenditure on the Agricultural Departments in the Provinces	638
Import of sugar into India	637—638
Improvement of sugarcane cultivation and the manufacture of sugar.	636—637
Recommendations of the Economic Inquiry Committee	639
Strength of the High Court, Allahabad	639

	PAGES.
SUKHRIE SINHA, THE HONOURABLE LALA—contd.	
Remarks by the Honourable the President regarding the unnecessary labour, expense and inconvenience caused not only to the staff of the Council but to the Government by the absence of — on the 15th March when questions standing in his name appeared on the agenda paper.	467
SUGAR—	
Question re—	
Import of — into India	637—638
Improvement of sugarcane cultivation and the manufacture of —	636—637
SUGAR CANE—	
Question re improvement of — cultivation and the manufacture of sugar.	636—637
SUBHAWARDY, THE HONOURABLE MR. MAHMOOD—	
Oath of office	2
Question re—	
Congestion of third class passenger traffic on State Railways ...	261—262
Increase of the maximum rate of railway freight on food grains ...	261
Railway freight on rice from Khulna to Kalighat on the Eastern Bengal Railway.	261
Reduction of fares for third class passengers on State Railways ...	262
Reduction of the income-tax and super-tax	423
Reduction of the railway freight on food grains	261
SUKKUR—	
Question re—	
Article in the "Times" Engineering Supplement regarding the gauges and discharges at —	310
Speech of Dr. Summers, late Chief Engineer, Sind, regarding the average level of water at — during the last 60 years.	310
SUKKUR BARRAGE—	
Question re sufficiency of water in the Indus for the — as well as the irrigation schemes in the Punjab.	310
SUMMERS, DR.—	
Question re speech of —, late Chief Engineer, Sind, regarding the average level of water at Sukkur during the last 60 years.	310
SUPERINTENDENT OF EDUCATION, DELHI AND AJMER-MERWARA—	
Question re—	
Duties of the —	469
Paucity of Muslims in the office of the —	470
SUPER-TAX—	
Question re reduction of the income-tax and —	423
T	
TAMIL-SPEAKING PROVINCE—	
Resolution re creation of a self-governing —	489—505, 548—562
TANK—	
Question re survey of railway lines from Hindubagh to Fort Sandeman and from Fort Sandeman to —.	23
TARIFF BOARD—	
Question re programme of the — for the next six months	48

	PAGES.
TAXATION—	
Question <i>re</i> — of the proceeds of betting on races ...	373
TAXATION INQUIRY COMMITTEE—	
<i>See under "Committee(s)"</i> .	
TEACHER(S)—	
Number of Muhammadan and Hindu —, clerks and peons in the Schools in the Delhi Province and Ajmer-Merwara.	470
TEK CHAND, THE HONOURABLE DIWAN—	
Oath of office	2
TEXTILE INDUSTRY—	
Question <i>re</i> falling off in customs revenue in the Bombay Presidency on chemicals and mill stores used by the —.	56
THIRD CLASS PASSENGER(S)—	
Question <i>re</i> reduction of fares for — on State Railways ...	262
THIRD CLASS PASSENGER TRAFFIC—	
Question <i>re</i> congestion of — on State Railways ...	261—262
THOMPSON, THE HONOURABLE MR. J. P.—	
Oath of Office	1
TIMBER-TESTING EXPERT—	
Question <i>re</i> grant of extensions of service to the — of the Imperial Forest Research Institute, Dehra Dun.	296
"Times" ENGINEERING SUPPLEMENT—	
Question <i>re</i> article in the — regarding the gauges and discharges of Sukkur.	310
TIN PLATE INDUSTRY—	
Resolution <i>re</i> grant of supplementary assistance to the — ...	286—290
TODHUNTER, THE HONOURABLE SIR CHARLES—	
General Discussion of the Budget (Part II) ...	411—412
Oath of Office	1
TRAFFIC INSPECTORS (TRANSPORTATION)—	
Question <i>re</i> appointment of Europeans and Anglo-Indians as — on the North-Western Railway.	19
Indian — on the North-Western Railway	18
Recruitment of — on the North-Western Railway ...	18
Selection of station masters as — on the North-Western Railway ...	18—19
TRAIN(S)—	
Question <i>re</i> goods — on broad gauge railways ...	309
TRAINING SHIP—	
Question <i>re</i> establishment of — on Indian waters ...	46—47
TRANSFER OF PROPERTY (AMENDMENT) BILL—	
<i>See under "Bill(s)"</i> .	
TRAVELLING ALLOWANCES—	
<i>See under "Allowances, travelling and daily"</i> .	
TREATY(IES)—	
Statement (laid on the table) regarding commercial —, both bi-lateral and multi-lateral, which affect India.	507—543

	PAGES.
TUBERCULOSIS—	
Question re inquiry into the prevalence of — in India ...	315
U	
UMAR HAYAT KHAN, THE HONOURABLE COLONEL NAWAB SIR—	
Election of — to the panel for the Standing Advisory Committee for the Department of Education, Health and Lands.	329
Election of — to the panel for the Standing Advisory Committee for the Home Department.	329
General discussion of the Railway Budget ...	227—238
General Discussion of the Budget (Part II) ...	375—377
Indian Finance Bill—	
Amendment of the Hon'ble Rai Bahadur Lala Ram Saran Das to Schedule I regarding rates for postcards.	599—600
Amendment of the Hon'ble Sardar Shivdev Singh Oberoi to clauses (1) and (2) of Part I-A of Schedule II.	608
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	571
Oath of Office ...	2
Resolution re—	
Creation of a self-governing Tamil-speaking province ...	505, 551—553
Formation of a separate Kannada Province ...	138—139
Guarantee of appointments on State Railways to qualified students of the MacLagan Engineering College, Lahore, and other similar colleges.	434
Import duty on artificial ghee ...	356—357
Leader of the Indian delegation to the League of Nations ...	127—129
Privileges and status of Members of the Council of State ...	440
Reduction of the travelling and daily allowances of Members of the Council of State.	84—85, 86, 90
Royal Commission on Agriculture ...	79
Salaries of the two members of the Judicial Committee of the Privy Council with Indian experience.	485—486
UNION GOVERNMENT OF SOUTH AFRICA—	
See under "South Africa".	
UNITED PROVINCES—	
Question re appointment of a third Minister in the — ...	639
UNIVERSITY OFFICERS' TRAINING CORPS—	
Question re admission of students in England to the — ...	44
V	
VICEROY, HIS EXCELLENCY THE (LORD READING)—	
Farewell speech of — to the Council of State and the Legislative Assembly.	645—649
Inauguration of the Second Council of State by — ...	3—8
VOTER(S)—	
Question re number of — in each constituency of the Council of State who voted at the last general election.	43
W	
WACHA, THE HONOURABLE SIR DINSHAW—	
General discussion of the Budget (Part II) ...	407—411
Message of gratitude from the Council of State to Their Excellencies the Earl and Countess of Reading.	574—576

	PAGES.
WACHA, *THE HONOURABLE SIR DINSHAW—contd.	
Oath of Office	1
Question re—	
Abandonment of land under cultivation by canal water owing to the accumulation of heavy alkaline deposits.	25—26
Failure of the Japanese Government to give legislative effect to certain resolutions of the Geneva Labour Conference.	26—27
Land-mortgage Banks	26
Training of students in State agricultural colleges in methods for the prevention of alkaline deposits on land under cultivation by canal water.	26
Resolution re appointment of a Royal Commission to enquire into the working of the Indian Constitution.	163, 205—210
WAGON(s)—	
Question re—	
Number of goods — for which orders have been placed with Indian firms.	371—372
Number of goods — ordered from England	371—372
WHEAT—	
Question re area under — cultivation, etc.	638
WHYTE, SIR FREDERICK—	
Question re —'s book on federal constitutions ...	27
WOMEN'S MEDICAL SERVICE IN INDIA—	
Question re —	450
WORKMEN'S COMPENSATION—	
Resolution re ratification of the draft	32—37
Labour Conference concerning —	Diseases.
Z	
ZUBAIR, THE HONOURABLE MR. SHAH MUHAMMAD—	
Election of — to the panel for the Central Advisory Council for Railways.	317
Election of — to the panel for the Standing Advisory Committee for the Home Department.	329
Oath of Office	2
Question re—	
Allowances of European and Anglo-Indian and Indian apprentices in the East Indian Railway workshop at Jamalpur.	307, 309
Differential treatment accorded to European and Anglo-Indian and Indian apprentices in the railway workshop of the East Indian Railway at Jamalpur.	307, 309
Employment at high rates of pay of European and Anglo-Indian apprentices on the East Indian Railway.	308, 309
European and Anglo-Indian and Indian apprentices on the East Indian Railway.	309
Grant of holidays for important festivals to Muhammadan clerks, apprentices and coolies employed in the East Indian Railway workshop at Jamalpur.	309
Holidays of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	308, 309
Initial starting pay, after the completion of their course, of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	307, 309
Liability to search of Indian apprentices employed on the East Indian Railway.	309
Method of entrance to and exit from their work of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	308, 309

	PAGE
ZUBAIR, THE HONOURABLE MR. SHAH MUHAMMAD— <i>contd.</i>	
Question re— <i>contd.</i>	
Method of payment of the salaries of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	308, 3
Method of recording attendance of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	308, 3
Non-employment of Indian apprentices trained at Jamalpur after the conclusion of their training.	308, 3
Non-official Bills and Resolutions passed by the Legislative Assembly and rejected by the Council of State and <i>vice versa</i> .	423—4
Overtime allowances of European and Anglo-Indian and Indian apprentices on the East Indian Railway.	308, 2
Passes granted to European and Anglo-Indian and Indian apprentices employed on the East Indian Railway.	3
Scale of pay of Indian apprentices on the East Indian Railway ...	307, 2